STATEMENT BY MINISTER CLARI FYING HIS EARLIER STATEMENT RE THE LATE DR V. H SHAH

THE MINISTER OF AGRICULTURE (SHRI FAKHRUDDIN ALI AHMED) Mr, Deputy Chairman Sir, I beg to la, on the Table a statement clarifying mv earlier state ment mace in the Rajva Sabha on May 10, 1972, in reply to points raised by Members in connection with the case of the late Di V. H. Shah.

MOTION FOR ELFCTION TO THE CFNTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) Mr Deputy Chairman, I beg to move:

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948 (31 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one men ber from among the members of the House to be a member of the Central Advisory Committee for the National Cadet Corps."

The question was put and the motion was adopted

MR. DEPUTY CHAIRMAN: The programme of election to the Central Advisory Committee for the National Cadet Corps will be published in the Parliamentary Bulletin.

THE INDIAN TELEGRAPH (AMEND-MENT) BILL, 1972

THE MINISTER OF COMMUN'CA-TIONS (SHRI H N BAHUGUNA) Mr Deputy Chairman, Sir, I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885

The question wac put and the motion was adopted

SHR! H N. BAHUGUNA. Sir, I introduce the Bill.

THE APPROPRIATION (NO. 3) BILL, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) Mr. Deputy Chairman, Sir, I beg to move

"That the Bill to authorise payment and ap opriation of certain sums from and out of the consolidated fund of India for the services of the financial year 1972-73, as passed by the Lok Sabha, be taken into consideration"

This Bill provides for the withdrawal from the Consolidated Fund of India of the amounts required to meet the expend ture charged on the Fund and the grants voted by the Lok Sabha. The figures in the Bill are based on the provisions shown in the Demands for Grants and are inclusive of the sums voted 'on account' and provided for in the Appropriation (Vote on Account) Act, 1972 for expenditure during April-May, 1972.

The figures in the Bill represent gross amounts of withdrawal, to be made from the Consolidated Fund of India and do not take into account the receipts of adjustments or adjustments in reduction of expenditure. The net amounts are shown in the Budget statement. A reconciliation of the gross and net figures has been given in Annexure-III in the Explanatory Memorandum.

Excluding the payments so States' Share of Union Excise Daties and Repayment of Pub ic Debt, which are notionally shown as expenditure 'charged' on the Consolidated Fund, the gross disburse-ments to be made from the Fund amount to Rs 7755 crores Of this, Rs 2410 crores represent provision for Plan expenditure, including Rs 1787 crores for outlay on the Contral and Centrally-sponsored Plan In addition to the above provision made in the Central Budget, the internal resources of public enterprises available for the Plan are estimated to be Rs. 275 crores Other resources available for the Central Plan including borrowings from financial institutions and contributions by the Reserve Bank, etc are estimated at Rs 245 croies. The provision for Plan outlay of the States and Union

Territories is Rs 1666 crores, which includes Rs 720 crores of Central assistance for State Plans. This, taking the Centre, the States and Union Territories together, the total provision for the Plan for the current year works out to Rs, 3973 crores This reflects a substantial increase of as much as Rs. 710 crores or 22 per cent over the last year's provision

The non-Plan gross provisions amount to Rs. 5345 crores- Rs. 1507 crores for Defence, Rs. 356 crores for Posts and Telegraphs and the balance of Rs. 3482 crores for Civil Expenditure.

The non-Pian Civil Expenditue on Revenue Account provides Rs. 730 crores for interest charges; Rs. 303 crores for grant to State and Union Territory Governments encluding fixed statutory grants to States of Rs. 148 crores, Rs. 387 crores for developmental expenditure motify for continuing schemes and maintenance and Rs. 59 crores for export promotion Other provisions are spread over a large number of heads representing administrative and tax collection charges, Currency and Mint expenditure, food and other subsidies and other in scellaneous expenditure

The Budget includes Rs 118 crores (Rs 38 crores for grants and Rs. 80 crores as loan) for assistance to Bangla Desh

On the Capital side, the non-Plan provisions comprise Rs 566 crores for Loans and Advances to States and Union Territories including special non Plan assistance to States for meeting gaps in resources assistance for natural calamities, short-term loans for purchase of fertilisers, etc and loans out of small savings collections; Rs 184 crores, for loans to others, Rs. 204 crores for schemes of Government trading, which are, in fact, more than off set by recoveries; Rs 50 crores for Border Roads and the rest being spread over a number of heads.

As stated earlier, the Bill also provides for withdrawals of sums required for payment of States' shere of Union Excise Duties amounting to Rs. 537 crores and repayment of debt amounting to Rs. 300 crores on account of the market loans that mature this year and Rs. 252 crores for

repayment of foreign loans. The provision for 'Repayment of Debt' also Includes an amount of Rs 12,000 crores to cover the entries in accounts relating to Treasury B lls which are notionally shown in the accounts as repaid and symulaneously re-invested unless they are discharged within a period of 91 days.

Other details of the disbursements have been given in the Budget documents circulated to the hon Members. The House had an opportunity of a general discussion on the Bidget. I do not, therefore, propose to take the tine of the House in explaining further in detail the provisions included in the Bill.

Sir, I meve.

The question was proposed

SHRI B K KAUL (Rajasthan): Mr. Deputy Chairman, Sir, I am constrained to make some observations in respect of this Appropriation Bill I was expecting the hon Finance Minister to be present here to hear my observations because my observations would be of a very technical nature

MR DEPUTY CHA'RMAN: Part of the Finance Ministry is here

SHRI B K KAUL: It is ture that after the Demands are passed, the Governbefore Parliament comes sanction of the amounts so theat the amounts could be withdraw from the Consolidated Fund of India This is the statutory provision as given in the Constitution in article 114(1) But I have to recall that when the quest on of withdrawal of money from the Consolidated Fund arose in the case of the Contingency fund, it was raised from Rs 30 croies to Rs 100 crores and an amount of Rs 70 crores was withdrawn from the Consolidated Fund of India without any reference to Parliament. I do not understand how that amount cou'd be withdrawn, when the statutory provision was That is the point which I want to raise before this august House. The President could legislate and through an Ordinance, he could increase the amount from Rs. 30 crores to Rs 100 crores. That is But he has got no power, he has got no authority, to operate upon the Consoli[Shri B. K, Kaul.]

dated Fund of India. There is no power which is given by the Constitution excepting Parliament.

So how could be withdraw that Rs. 70 erores from the Consolidated fund of India? That is an enigma to me. Is it no both impolitic and unconstitutional on the part of the Government to have done or it was done that? I do not understand whether it was done through an error. But they should have come before the House to accept this omission or to explain the position as to how they could do that. Still I consider that it was a great act of sabotaging of the Constitution or the Government. nothing short of it. I would rather keep my self-restraint unless I hear the Finance Minister to explain this conduct. How could this money be withdrawn? Which power could authorise the Government or the President to operate upon the Consolidated Fund of India without having it passed by Parliament? This is the point which I wanted to put before the House. This is all I have to say.

SHRI MANUBHAI SHAH (Gujarat): Sir, I rise to welcome the Appropriation Bill and give it my full support. I want to place some facts before the honourable House because when such an Appropriation Bill has come before the House, certain elements of the Bill require to be analysed. This is the first time in the history of planning in this country that within one year the total Central and State Plan outlay has been raised by the Finance Minister in a bold manner to Rs. 3973 creres from Rs. 3260 crores of the last year. The rise cf Rs. 710 crores for public investment into useful activities of production and growth is something which is unique in this Appropriation Bill. May I, Sir. remind the honeurable Members that the overall investment in the First Plan was Rs. 3500 crores in the fisrt five years of the First Plan and the Second Plan consisted of about Rs. 5200 creres of which only Rs. 4800 crores fructified? Now, when there was a crying need in this country to banish poverty and to give a stimulent, a motivation, to all-round growth in economy in every sector. I must draw the attention of the honourable Members of the House to the large number of items to which il e Finance Minister has generously allocat-

ed a massive amount of Rs. 3973 crores? There is a substantial rise of 22 per cent. It comes to almost 25 per eent really if you take away some of the shortfalls in one year. This has created an over all strategy of growth and an atmosphere and an environment in the whole country in every sector that we are really poised for gwoth. growth does not take place commensurate with the investment, I may place certain elements before the House so that the Finance Minister may kindly give his attention, so that the Central Government may give its attention, to it to see that we read the fruits of this investment. The question comes whether the disparities in income and wealth have been tried to be levelled or not because one of the massive programmes of garibi hatao or fighting poverty programme is that its positive side to growth for which increased investments in the public sector have been provided for in this Appropriation Bill. The other side is where accumulation takes place in unwanted quarters or a few hands and that accumulation has to be levelled. I would draw the attention of the honourable Members to the first Budget and the last one. For the first time wealth-tax was stepped up to 8 per cent over and above Rs. 15 lakhs. And in four or five years if the experiment does not help reduce the disparities as we want, then a five-year capital levy may be called for so that massive capital formation or concertration of wealth which is taking place and which no law or no taxation, in my humble view, can really decimate or bring to level, can be done by operational, periodical, capital levy. But the very first act of wealth-tax being raised to 8 per cent after the massive nandate of the mid-term poll was a concrete proof of the earnestness of this Government to move in the direction of removing concentration of wealth. In this Budget Rs. 185 crores have been stated to be raised of which the corporate sector again has been hit to the extent of 16 per cent? I wish perhaps a little more levy had been raised on the corporate sector. Even there after the withdrawal of the development rebate, it has become an obnoxious and a major instrument in the hands of industry and business to accumulate profits in a hidden manner which really took away Rs. 85 croses last year. And there the further incentive—whatever is the provision for high per cent for priority industries-

has been withdrawn by the Finance Minister.

This is a very welcome step in raising the other indirect taxes even though some of the consumer items have been hit think it inescapable, barring the concession given by the Finance Minister on kerosene. Even kerosene is being misused in various ways not by the common man but by those who take advantage of the lower duty to have a duty to have a better fuel value by the method of admixture Barring that, the indirect taxes have been good Appropriation Bill it therefore to be welcomed.

Our massive support of the Party is reflected in the mandate which we received in the State Assembly elections This represents the growing urge of the people to move forward In this connection there are some aspects which need to be looked into by the Finance Minister and the Central Government.

One is the public sector investment Just now the Deputy Minister was pleased to say that about Rs. 285 crores are supposed to flow as resource from public vector undertakings. A massive investment of over Rs 5,000 crores will take the public sector to the commanding heights of the Indian economy But in my view at least a minimum of 10 per cent return from all public sector undertakings which have gone into production must be assured For this purrose. I would suggest that there should be a Watch Dog Conmittee of Ministers of the Government of India We should not murely rely on the mid term appraisal of the P'an There should be a monthly review of the performance of each and every public sector undertaking to find out which public sector undertaking is not performing well in terms of production, quality, economy, savings Only thought public sector inand profit vestment socialism will become real and for that public sector investment should yield If the public sector investment does not yield fruit which is what the society demands, then in my view there is something wrong and those mistakes should be recti-I would, therefore, urge the Finance Minister to see that there is individual accounting of every public sector unit iriespective of what the management thereof has

done and under which Ministry it functions. It must be in the hands of a Watch Dog Committee, not merely the Economic Committee of the Cabinet which is too big a body and it cannot go into individual performance of public sector units The kingpin of the success of our economy and planning is the public sector first and public sector last Public sector investment will go up to Rs 5000 crores from Rs 3,973 crores next year and in the Fifth Plan the total investment will be about Rs. 50,00 crores instead of Rs 25,000 crores of the Fourth Plan If we do not economics in public sector undertakings, with such a massive investment we will be in troub'e. The earnestness of the Finance Minister is evident and I am sure the situation will improve But it should be further strengthened by some sort of administrative set up under which there should monthly performance audit of all public sector undertakings and erring units should be brought to book

The second point I want to bring to the notice of this hon House is the question of of employment When we say that the massive investment is going to produce results, we have to see whether the national wealth is being distributed equitably Distribution of national wealth should be done in such a way that the weakest and lowest section should get the benefit of investment Uptill now we have had Rs 180 crores in different sectors, including Central and state sectors But the employment opportunities There are 5.4 million people are not rising in the labour market every year due to increase in population and as a result of more people coming within the age group seeking gainful employment Because of these factors, the backlog is increasing rather than decreasing Whatever may be the figures, I am not going into them It is like attempting to count the number of pigeons in the country and saying that there are 10 millions or 20 millions. Some people say the figure of the unemployed is something like 14 millions, some people say there are 21 millions and some say there are 10 million But this is the basic fact that what comes to the labour market from working class and those who come to the age group seeking grainful employment is much larger than the number of jobs provided by the investment as worked out in the Plan

Sir, as the House knows, the investment in the Fourth Plan is Rs 4,980 crores and, therefore, the number of new jobs created in the overall picture is less by at least a million or a million and a haif than what the Therefore, Sir, new working force requires I would urge that a Central Ministry for Employment should be created to co ordinate the activities of the entire employment sector throughout the country with a National Emp oyment Board which should see that everybody gets emyloyment and that the money is spent properly What is the use if a boy or girl, coming from a school or college, or an uneducated man from the rural area, aged 17 or 18, cannot get a job in this country, in this large country of ours when he thinks that he belongs to this country and when he or she considers this country to be his or her motherland? Sir, your might also have noticed Recently, for thirty posts advertised by a public sector undertaking, there were 31,000 applications. Is it the type of country that we are living in or, is it the type of employment opportunity that we are going to create in the country where one post attracts nearly hundreds or a thousand applications? Therefore. Sir, the basic fact is that this House should be the watch-dog and there should be a Central Ministry of Employment which must see that there is a National Employment Board and there are State Employment Boards in the corresponding sector to coordinate the efforts, to co-ordinate the efforts in the rural areas There is rural irrigation, there in rural a bunding, there is field bunding, there are rural industries and there are various other things in the tural areas such as road building, house construct on and the House is fully aware of the different types of activities which could give employment to the young men in the country and they give jobs at three or four rupees a day depending on the rural area and the nature of the job Sir, this is not something which is beyond the competence of the Government As a matter of fact, the Central schemes have succeeded and in my opinion, they have succeeded in the rural employment sphere and there has been a success Sir, the question is to integ ate and mobilise the entire energy of this country and the administrative efficiency shavid be improved so that you are able to produce a number of jobs which should be more by one million than the present working population so

that over a period of ten or fifteen years, the scourge of unemployment, which is a criminal folly, which is a criminal waste of human energy, does not exist and is completely removed

Sir, you will agree that lack of purchasing power is directly related to unemployment, So, if you attack unemployment, you are are attacking, in my view, the major problem, the problem of poverty and poverty is the lot of the unemployed people Therefore, I would like to tell theh on Finance Minister and the two colleagues who are sitting there that it is the primary duty of the Central Government and the Finance Ministry to see that not a rupee provided in any employment colome remains unutilised at the end of the year and, if necessary, more money must be given later on so that the money allocated is fully spent. This ean be done either by the Central Ministry of Employment and the National Employment Board that I suggested or some statutory authority at the Centre having complete control and authority to co-ordinate the efforts. There are about 1,200 different schemes running in the different parts of the country and yet, there is not a single authority who can tell you that this is the performance or achievement in the past three months or six months

Then, Sir, there is another points which I would like to raise in the House and it is on the question of irrigation interested in the inter-State business Sr, it has been my study that agriculture has so far been neglected All the same, it is true tiue that in the Fourth Plan it has been g ven the place of a prima donna magnum opus of the Fourth Plan, so to say. is agriculture and yet, what do we find? There is a chapter in the Plan which says that the Irrigation potential will be completely utilised in about twenty years document placed before us shows that at the end of the Eighth Plan we shall complete all the irrigation potential and, to my mind, this is delaying too much and the investments proposed should be really expedited I can tell you, Sir, that Rs 948 crores has been provided for in the Fourth Plan for irrigation My suggestion is that the honourable Finance Minister must have an "Open Budget Policy", as it is called in some of the Western countries and wherever there is an irrigation project which is likely to be comple ed earlier and requires some more investment, do not hold it up or hold up or hold up the progress of the work only because there the investment is more or larger than the original estimate my suggestion My feeling is that we can telescop the schemes under the different Plans and over a period of the next ten years we can utilise the entire irrigation potential in the country We have got 158 million hectares of land of which 82 million Lectares are irrigated and, according to a survey of the Central Water and Power Commission, out of these 82 million hectares. we have covered only 36 million hectares and 44 9 million hectares are still uncovered and 11 millio hectures urigated with the ground water and 38 million hectares with surface water. The total land, the 82 million hectares of land, is a national wealth

Sir, there is no investment with the sh rtest gestation period other than irrigation. Investment n irrigation means that one rupee of investment today would yield in one and a half years, one and a half rupees extra. That is the experience of agricultural friends who are interested in I myself held charge of agriculture in my State when I was a Minister there. cou'd see that nothing pays you better dividends and retur s than an investment irrigation-minor irrigation, medium and major ivrigation. I am not irrigation an iconoclast who believes in minor iriigation Without major irrigation, there is no irrigation. There should be an integrated appoach in this matter. The major the niedium and the miror irrigation slould move together I would earnestly request my friend, Mi Garesh, to see to it As a matter of fact, the primary stimulant should be here that Naga j masagar, Rajasthan Can 1, Dan ocar Brahniputra, Narbada, Ravi, Tapti can be finished earlier They should te allowed to be fiuished carlier.

I r ay say with all the humility at my command and with all the experience I have gained that money invested in irrigation is not going to cause any inflation because of the smallest gestation period

The fourth point that I would like to urge is about the time taken on taking decisions. It is our experience that it

generally takes two years for getting an import licence and two and a half years for an industrial licence In a poor country, money is money and investment is investment But the time is a greater investment than anything else A decision must be taken promptly I don't plead that you may say yes' to everything, because no administration can do that I don't plead that you may say 'no' to everything. A negative mind always says 'no, and a Government office first tends to say 'no', then under pressure it says 'yes'. Of course, you need not say 'yes' in evrey case if you take a dicision in time, then you will have multiplied with the smallest investment-multiplied in such a big way that the smallest investment would produce the largest amount of service and goods and the largest amount of various types of benefits that are very necessary

Lastly, Sir, I come to the nationalized Gunnar Myrdal was at pains to say that in poor countries the rate of capital formation is poor He also talks of invest-It is tr e that direct capital investment is rather difficult in a poor country. But ciedit is a tool of growth The nationalised banks have collected a massive deposit of Rs 8,900 crores, which is I kelv to go up to Rs 10,000 ctores next year Sir a very large proportion of it should go to small industries, to the small farmers and craftsmen Policies have been eneuciated in the Consiltative Committee. I asked this question a d the hon Finance Minister was plea ed to say that he is doing his I would suggest that a more dynamic approach should be made to see that credit is mobili ed-from the public ector and the private sector—for smallscale sector in agriculture, industry and for other types of jobs, so that a million of people can employ and u e this

Lastly, Sir, I extend my support to the Appropriation Bil, because I consider it of be a historic one. I believe that a very right step has been taken by the Finance Minister to provide for a large and out of investment. I would like to urge up on him that the price stability must be kept in view. An investment, if it not properly looked after, is a non-productive investment and is inflationary. A productive investment is generally non inflationary, and a

[Shri Manubhai Shah]

real investment is anti-inflationary. fore, the Finance Minister should keep a watch that erosion of income to the poor people does not take place, that while what you give with the right hand you do not take away with the left hand. Robbing Peter to pay Paul is not the thing we want Stability of piices must be maintained, particularly of 30 essential consumer goods which into the budget of the common man and the poor man That has to be maintained by some special devices for which I need not take the time of the House to explain. We have debated this on many occasions. It can be debated again it is necessary to maintain the price stab lity and particularly the price stability without hurting the producer in the agricultural sector Merely cutting down the prices of foodgrains you are not going to have price stability. You can do this by buffer stock operations, releasing buffer stock when there is a higher price, and buying over the foodgrains and crops from the farmers when the prices are falling so that the farmer who is the real kingpin of the entire national ecomomy is preserved, and at the same time the consumer is not affected.

With these words and observations I give full support to the Appropriation Bill which will help remove poverty; Garibi Hatao has also been attempted in it and further steps are taken both for garibi hatao and amiri hatao

MR DEPUTY CHAIRMAN The first speaker after lunch will be Shri Jagdish Prasad Mathur, The House stands adjourned till 200 p m.

> The House adjourned for lunch at one of of the clock.

The House reassembled, after lunch, at two of the clock, MR. DEPUTY CHAIR-MAN in the Chair

श्री जगदीश प्रसाद माथुर (राजस्थान): उपसभापति महोदय, इस वर्ष का विनियोग विधेयक भी जिस रूप मे प्रस्तृत हुआ है। और गत वर्ष भी विनियोग विधेयक और वजट जिन परिस्थितियो मे उप स्थित हुआ था, तब सरकार की ओर से एक ही तर्क दिया

गया था कि हमको जनता की ओर से प्रचंड बहमत मिला है, एक मासिव्ह मैन्डेट मिला है, जिमके आधार के ऊपर जनता द्वारा दिए एक निर्देशनो का पालन करने की दिष्ट से हम यह बजट लाये है श्रीर इम विनियोग विधेयक द्वारा जिस राशि को खर्च करने ना अधिकार हम सरकार को देने वाले है, उसमे उपमभापति महोदय, मेरी प्रथम आपत्ति तो यह है कि जिस मासिव्ह भैन्डेट की सरकार चर्चा करती है यह मामिव्ह मैन्डेट सरकार को नही है। लोक सभा के मध्यावधि चनाव भी और विधान सभा के चनाव भी जिस रूप मे हुए है उसमे एक और सरकार थी और एक तरफ जनता थी और सरकारी साधनो का खल कर प्रयोग किया गया। जिस विभाग के लिए आज हम इस विनियोग विधेयक से कुछ राशि स्वीकृत करने जा रहे है उसमे सरकार का प्रचार विभाग है, वह श्राल इन्डिया रेडियो हो. टेलिविजन हो, फिल्म्स डिविजन हो यह तमाभ इस प्रकार का विभाग है जिसका उपयोग सरकारी विभाग के नाते से न वर के काग्रेस पार्टी के विभाग के नाते से उपयोग क्या गया है। आज काग्रेस के एक विभाग के लिए हम विनियोग विधेयक द्वारा किसी राणि का प्रावधान करे या न करे, यह एक विचारणीय विषय है। उपसभापति महोदय आज सारे देण में एक चर्चा का विषय है कि जिसे आल इन्डिया रेडियो कहते है यह आल इन्दिरा रेडियो है। इस सम्बन्ध मे अगर सरकार ने विचार नहीं किया...

Bill, 1972

श्री ए० जी ज कुलकर्णी : (महाराष्ट्र) अरे आपका भी रेडियो जनसघ निकालने वाला है।

श्री जगदीश प्रसाद माथुर सरकार ने अगर जनतव का इसी प्रकार उपयोग किया...

SHRI A G. KULKARNI. It will be Vajpayee Radio.

SHRI B. T. KEMPARIJ (Mysore): Mathur Radio.

जगदीश असाद माथुर: तो इस देश मे प्रजातव को बचाने के लिए हमको भी कुछ कदम उठाने पड़ेगे। इस ताते से मैं मुत्री महोदय से निवेदन करूगा कि जब वे अपने आप हो प्रजात व का हामी कहते है तो इस सख्या के लिए राणि विनियोजित करने से पहले वे इस पर विचार करे कि जो सूझाव थे इसको ओटोनामेस बोर्ड बनाने के लिए उस दृष्टि से अब तक सरकार ने कोई कदम नहीं उठाये। विभिन्न राजनीतिक दलों की बारबार इसके सम्बन्ध में ग्रापत्ति आती है। हिन्दुस्तान का कोई भी विरोधी दल ऐसा नहीं है, सी. पी आई भी तो मै कह नहीं सकता क्यों कि बह ग्रीर सत्तारूढ दल एक है, लेकिन बाकी सारे दलो ने इस पर गम्भीर आपत्ति की है और इस नाते से इसकेलिए विनि-योजित राशि पर हमको गम्भीर आपत्ति है।

दूसरी मख्या वह है जिसने चुनाव करवाए। चनाव कराने वाले इलेक्शन कमीशन ने काग्रेस पार्टी के कार्यालय के रूप मे काम किया है।

श्री कल्याण चन्द (उत्तर प्रदेश): बोट जनता ने दिया।

श्री जगदीश प्रसाद माथ्र---दोनो हाउसे न की एक जोइन्ट सेलेक्ट कमेटी बनी थी और उसने भी इस सम्बन्ध में विचार किया, उसने सुझाव भी दिए, जिस प्रक्रिया के आधार के ऊपर भारत की सर्वोच्च सम्था समद का निर्माण होता है उस प्रिक्या में जब दोप है तो उसके आधार पर किया गया कोई भी काम तब तक निष्पक्ष नही होगा जब तक हम उस प्रक्रिया को ही नहीं मुधारते । दोनो हाउम की जोइन्ट सेलेक्ट कमेटी ने सूझाव दिया कि लिस्ट मिस्टम को इन्होडयम करने के लिए एक एक्सपर्ट कमेटी बनाई जाय और देश के अन्दर देखा जाय कि क्सि प्रकार से निष्पक्ष चुनाव हो सकते है। तो इस इल्वेगन कमीशन पर होने वाले खर्च के सम्बन्ध में हमको गम्भीर आपनि है। जब तक सरकार इस व्यवस्था को जो दोपपूर्ण व्यवस्था है, जो ठीक ढग से चुनाव का सचालन

नहीं कर सकती, चुनाव के पहले से ही चाहे काउंटिंग का काम हो, वैलेट पेपर पर मील लगाने वा काम हो, हस्ताक्षर का काम हो, हर मामले में सत्तारूढ दल से इन्स्ट्रक्शन्स लेकर मनमाने ढग से काम करती है...

श्री कल्याणचन्द्रः बिहार के इलेक्शन के बारे में क्या कहते हों?

श्री जगदीश प्रसाद माथुर मै नहीं कहना टलेक्णन कमीणन की रिपोर्ट पढकर देखो, काग्रेम को 50 परमेट से ज्यादा बोट नहीं मिले, काग्रेस बहुमत में जीत प्राप्त नहीं कर सकी, जो तरीका है, सिम्टम है उसके कारण ग्राप मत्ता में बैठे है, आपको बोटो का कम प्रतिशत मिला है, अल्पमत मिलने के बाद भी आप मत्ता में बैठे है। इसी लिए हमने कहा कि जनता के मतो की झलक समद में होनी चाहिए। इस विधेयक में उस के लिए जो कुछ है उसला सही उपयोग नहीं किया गया। इलेक्णन कमीशन ने कॉग्रेम के कार्याठय के रूप में काम किया। उसमें परिवर्तन करना आवश्यक है। इस विधेयक के द्वारा जो राणि इसके लिए रखी जा रही है उसका कोई उपयोग नहीं।

च्नायों के पहले जो सत्तारूड दल की ओर में 'गरीबी हटाओं' का नारा दिया गया था उसके बाद गरीबी कितनी हटी. कितनी नहीं हटी लेकिन जो गरीबी का कन्मेष्णन था वह हट गया है, वह बदल गया है। चुनायों के पहले सब जगह गरीबी की बात करते रहे क्योंकि गरीबी हट नहीं सक्ती...

श्री कल्याण चन्द : काम हो रहा है।

श्री जगदीण प्रसाद माथुर आपकी समभ की बात नहीं है। उपाध्यक्ष महोदय, गरीबी का कन्सप्णन बदल गया है प्रधान मत्री जी के लिए दुनिया में एसा कोई देश नहीं जिसमें गरीबी नहों, वे कहती है कि लोगा का गरीबी का दृष्टिकोण बदक गया है, साइक्लि बाला, मोटरकार बाले को देखता है, मोटरकार बाला एरोप्लेन वाले को देखता है, झोंपडी वाला महल वाले की ओर देखता है लोग उनकी सभाओ मे ज्यादा संख्या में आते है, रंगबिरंग कपड़े पहन कर आते हैं इसे वे लोगो की खुण-हाली का नमूना बताती है, लेकिन मै बतादू कि हिन्दुम्तान में गरीबी की क्या स्थिति है। इ डि-यन स्कूल आफ पोलिटिकल इकौनोमी ने एक स्टडी की है उस स्टडी का एक पोर्शन मै आपके सामने कोट करता हूं

"During the past decade, the per capita private consumer expenditure increased by less than half a per cent per annum. Moreover, the small gains have not been equitably distributed among all sections of the population. The conditions of the bottom 20 per cent rural poor has remained more or less stagnant. The condition of the bottom 20 per cent urban poor has definitely deteriorated and for another 20 per cent of the urban population, it has remained more or less stagnant. Thus, while the character of rural poverty has remained the same the character of urban poverty has deepened."

अब इस सम्बन्ध में माननीय मंती महोदय का कन्सेप्शन तो बदल गया है, लेकिन गरीबी नहीं बदली, गरीबी की हालत में कोई बदल स्राया हो ऐसी बात नहीं। दुनियां को धोका देने के लिए आज गरीबी का कन्सेप्शन बदलने की बात कह कर चुनावों में जो बात कही थी उसे बदलने की बात की जा रही है। इस तरह से बदलने मान्न से, कसेप्शन बदल कर दुनिया के सामने रखने मान्न से यह काम चलेगा नहीं।

उपसभापित महोदय, हम इस विधेयक के द्वारा जो राशि खर्च करने जा रहे है और उस विशेष तौर से जो बात बार बार नहीं जाती है और रोजगार की हालत जिस प्रकार की है कुलकर्णी जी मानेंगे कि रोजगार के सही आकड़े सरकार ने पिछली बार देने नी हिम्मत नहीं की कि कितने अनएम्पलायड देश के अन्दर हैं। श्राखिर सरकार ने उनके आकड़े देन की हिम्मत

क्यों नहीं की। इसका मतलब यह है कि आप के सारे प्रयत्नों के बावजूद आज देश में बेरोज-गारी बढ़ती जा रही है। इस नाते से जो रोजगार मंत्रालय है उन्होंने कहा था कि हमने एक एक्सपर्ट कमेटी बैठाई है। उन्होंने अपनी इट्टीम रिपोर्ट फरवरी में प्रस्तुत कर दी। ग्रभी वह रिपोर्ट सदन के सामने नहीं ग्राई है। हमारे एम्पलायमेट एक्सचेज के अन्दर बढ़ती हुई जो वेक(रो की संख्या है वह स्वयं इस बात का प्रमाण है कि हमारे देश में बेरोजगारी बढ़ती जा रही है। लोगों के अन्दर जो गरीबी थी उसमें अभी तक किसी प्रकार का कोई अन्तर नहीं आया है और गरीबा दूर नहीं हुई है। इसके साथ ही बेरोजगारी रोकने में हमारी सरकार सर्वथा ग्रसफल रही है।

आज सरकार सेल्फरिलायम की बात करती है। जनसघ ने भी सेल्फरिलायस की बात की और हमने भी वैकल्पिक रूप से एक स्वदेशी प्लान सरकार के सामने प्रस्तुत किया जिससे 10 पर-सैट ग्रोथ बढ़ सकती थी। लेकिन आज जनसघ आर्थिक दृष्टि से भी यदि कोई बात कहे तब भी हमारे कुलकर्णी जी कहेंगे कि जनसघ साप्रदाधिक है। इससे काम नहीं चलेगा। आज जो हमारे देश में अनएम्पलायड लोगों की ह लत है जब तक उसपर हम गंभीरता से विचार नहीं करेंगे तब तक हमारे देश में कोई विशेष मुधार होने वाला नहीं है।

हमारी योजना का जो दृष्टिकोण है वह यह है कि 1980 81 तक हम बिल्कुल श्रात्मिनिभंर हो जायेंगे। इसका अर्थ यह है कि उस समय तक हम विदेशी पृजी लेगे और आने वाले आठ सालो तक हम विदेशी पूजी पर निर्भर रहेगे। इसके साथ साथ अभी जो 1980 81 तक आत्म-निर्भरता की बात कही जाती है, 1980, 81 मे जब यह प्रश्न उठेगा तब पता नहीं सरकार क्या कहेगी, अभी यह कहना संभव नहीं है। और उस समय कह सकते है कि परिस्थितिया बदल गयी, देश के हालात नहीं सुधरे और इस कारण से हमको पुनः विदेशों की ओर देखना पडेगा। इस नाते मैं एक बात और कहना च हता हूँ और वह यह है कि हमारी पूजी का जो निवेशन कर रहे है, हमारी पुजी का जो नियो-जन कर रहे है उपमे हम देखे कि स्राज हमारी सरकार के ऊपर विशेष रूप से साम्यवादी दलो की ओर से एक प्रभाव पड रहा है और उसके नाते हम केवल राष्टीयकरण की बात कह रहे है और आज तो मझे लगता है कि इस सारी स्थिति को बचाने के लिए एक नया नारा दिया गया है जिस को सारे देश में चर्चा का विषय बना दिया गया है। कोई बहुत बडा प्राब्लम नही था लैंड का, लेकिन नारा दिया गया है कि लैंड की अरवन और रूरल मीलिंग होनी चाहिए और इस बारे मे एक बहत बड़ी चर्चा देश मे प्रारम्भ की गयी। ऐसा लगता है मानो देश की सारी गरीबी और अनइंप्लायमेट का अगर कोई इलाज मरकार ने ढढ कर निकाला है तो वह लैंड सीलिंग ही है। अगर लैंड सीलिंग लोअर हो जायगी तो सारी बीमारियो का इलाज हो जायगा। इसमे कितनी जनीन सरकार को मिलेगी इसका कोई हिसाब नही है और अलग अलग प्रान्तों के जो ऑकडे आये है, मै अपने प्रान्त राजस्थान की बात कह सकता ह हमारे जो मत्री ये इस विभाग के उन्होंने वहा राजस्थान मे कि इसका कोई असर होने वाला नहीं है। लैंड जो भी वह पहले ही डिस्ट्ब्यूट हो चुकी है। आप ने 18 एकड की जो बात कही है उसमे एक इंच जमीन भी राजस्थान मे आपको मिलने को नही है। अभी जो काग्रेस का अधिवेशन हुआ। था, काग्रेस के मुख्य मित्रयो का, उसमे उनके महामती ने कहा कि हम आगामी 15 अगस्त, 1973 तक गात्रो मे जो मकान विहीन लोग है उनको मकान देगे। हम कहते है कि आप कम से कम एक वायदा तो करे कि ग्रागामी 15 अगम्त तक सरकार की जो परती भूभि है वह आपके हाथ मे है, उसके लिए कोई जमीदार या कोई किसान आडे ग्राने वाला नहीं है, उसके लिए भी क्या आप यह लक्ष्य निर्धारित नहीं कर सकते कि हम आगामी

15 अगस्त तक या किमी 15 अगस्त तक युद्ध-स्तर पर काम करके सरकार की परती भूमि का आवटन कर देगे । लेकिन उपाध्यक्ष महोदय ऐसा लगता है कि केवल राजनीतिक नारेबाजी के आधार पर यह किया गया है और इसका कोई अर्थ नहीं है, इसमें कोई जमीन मिलने वाली नहीं है। ग्रगर इसका यह ग्राधार हो कि प्रोडणन ज्यादा बढे तो ठीक है, हम सीलिंग के विरोधी नही है। भारतीय जनसघ तो अपने प्रारम्भिक काल से ही, जब जनसघ का निर्माण हआ था, जमीन के मामले मे सीलिंग का कभी विरोधी नहीं रहा। जमीन में उपजाऊपन हो, उसमे ज्यादा उपज हो, इस नाते हमने सदा ही मीलिंग का समर्थन किया है और काग्रेस में ऐसे लोग है कि जो इस का विरोध करते हैं। हमने तो अपने राजस्थान में 6 लोगों को 1952 में इसलिए निकाल दिया था कि हमारी जो लैंड पालिमी थी, जो हमारी जमीदारी एवालिशन की पालिमी थी. जिसका हमने समर्थन किया था. उसमे वह हमारे साथ नही आये और उन्होने उसमे हम को बोट देने से इन्कार किया। इस लिए हमने उन लोगो को अपनी पार्टी से निकाल दिया। तो हम सीलिंग के विरोधी नहीं हैं, लेकिन आप की नारेबाजी के साथ हमने कहा कि आप इन्कम की सीलिंग करो। दो हजार तक की उन्तम या 1,20 या 1,10 का रेश्यो बाँधो और की जो स्वसपेडिचर की सीमा है उस लोगो पर आप रोक चगाओ । यह हमने स्पष्ट रूप से कहा है और उस पर कार्य करने की दिष्ट से आपने कोनसा १ दम उठाया । ग्राप कोई कदम उठाने को तैयार नहीं है।सीलिंग के सम्बन्ध मे गाँव के आदमी के लिए हमने उसकी इन्कम का आधार बनाने को कहा, 1500 रुपये महीने की इन्कम के लिए उसको आधार बनाकर जितनी जमीन आवश्यक हो उसके आधार पर सीलिंग की जाय ताकि पता लग सके कि एक गाँव के आदनी को आप कितना बाँधना चाहते है, और उसको क्तिना रपया देना चाहते है। इस बारे मे आपको कोई निर्णय करना होगा क्योकि इम भ्राधार पर हम ने दस से 18 एकड़

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श्री जगदीश प्रसाद माथुर] तक की सीलिंग मानी है। अब सरकारी राधनो से मिचित भूमि, गैर सरकारी साधनों से सिचित भूमि, इस मुख्य मंत्री की यह राय, उस मुख्य मत्नी की यह राय, श्रीर उसको एक विवाद का विषय बनाकर सारे देश में एक अनिश्चितता का बातावरण पैदा वरना, यह सब जो सन्कार ने किया यह मैं समझता हैं कि उचित नहीं है, क्यों कि ग्रीन रेवोल्यणन की बात कहने माल से ही पूरी नहीं हो सकती है । ग्रीन रेवोल्युणन हुआ है कुछ इलाको मे मारे देश के अन्दर ग्रीन रेबोल्यणन नही हुआ है । सब स्थानो पर क्सानो को समान सुविधाये भी नही मिली और ग्राप ने तो किसानों के ऊपर भी इस बजट मे, इस साल के दौरान कुछ टैक्सेज लगाये है। खाद पर मिटटी के तेल पर चैक्स लगाया है और यह सब किमानों के काम में ग्राने वाली चीजे है। उन पर भी टैक्सेशन हुआ है। किसान को अधिक अन्न उपजाने की दिष्ट से कोई प्रेरणा आपने दी है इस विधेयक के दवारा और अपने बजट के द्वारा ऐसा कुछ लगता नही।

Appropriation (No 3)

मैं एक बात और कहना चाहता ह, उपा-ध्यक्ष महोदय देण की सूरक्षा की दृष्टि से काफी चर्चा कल हो चुकी है, लेकिन एक बात विशेष तौर से मै वहना चाहूंगा और वह यह है कि जहा पर हम शिखर वार्ता के लिए जाने वाले है, हमारे विदेश मत्री महोदय ने सदन में कहा कि हम वहा किस बात पर चर्चा करना चाहते है इस बात को देश के इंट रेम्य मे हम बताना नहीं बाहते लेकिन एक बहुत बड़ा प्रावलम है जो देश भा नहीं है और इस नाते सरकार के विचार में वह आया भी नही है। एक लाख शरणार्थी उपाध्यक्ष महोदय, आज हिन्दस्तान के अन्दर बैठे हैं और वह इसलिए नहीं आपे कि यहाँ वे अपनी मर्जी से आये है। हमारी मेनाओ ने पाकिस्तान पर आत्रमण त्रिया और उस आक्रमण के समय जो सिध का इलावा या छाछरो और नगारपारकर उस इलाके से एक लाख के लगभग लोग अभी तक हिन्द्स्तान मे आरे और उनके आने का कारण स्वयं सरकार को पता है। उन आये हुए लोगों म से लगभग 60 लोगों को हमारी मिलिटरी ने सार्टिफिकेट दिया है कि उन लोगों की वजह से हम ने सिध के इलाके पर विजय प्राप्त की है। जो शरणार्थी बगला देश से आगे थे उनकी सहायता के लिए सारे मदन ने और देश ने पूरा सहयोग दिया, सिंध स जो लोग आये है, जिन्होंने वहा हमारी फौजों को बढने में सहयोग दिया, मदद दी, जिन के कारण छाछरो पर हमारा तिरुगा फहराया और वहाँ राजस्थान के मुख्यमत्री ने जाकर घोषणा की कि अब आप मकत हो गये है, आप आजादी की माँग ले रहे है, आज सरकार क्या उन के बारे में विचार करेगी। वे अब हिन्द-स्तान मे आ गये ह, यहा रह रहे है। उन लोगों को अगर हिन्दुस्तान मे नही रोका गया और अगर उनको पानिस्तान मे धकेला गया तो वह उनको मौत के मूंह में घकेला जाना होगा। जिन लोगों को हिन्द्स्तान की मिलिटरी ने यह मार्टीफिनेट दिया है कि इन लोगो की बदौलत हम लोगों ने इस इलाके में कबना किया उनको ग्राप पाकिस्तान में धकेल देगे तो सिवाय मौत के और कूछ उन्हें मिलने वाला नही है। तो इस बारे मे आपको निर्णय करना है। समिट काफ्रेस होगी और सरकार कुछ निर्णय करेगी लेकिन तात्कालिक दिष्टिसे इस विनियोग विधेयक के अन्दर इसके लिये वोई प्रावधान नहीं दिखाई देता है कि जो एक लाख लोग आये है उनके लियं क्या व्यवस्था कर रहे है। आजकल बडी गर्मी है, दिल्ली के अन्दर टेम्प्रेचर बहुत ज्यादा हो गय है, दिल्ली के अन्दर बहुत गर्मी पड रही है लेकिन राजस्थान के रेगिस्तानी इलाके मे, बाइमेर जिले के अन्दर और खास तौर से जो कच्छ का इलाका है उसके अन्दर जो शरणार्थी बैठे हये है उनके लिए सिर छिपाने की भी कोई व्यवस्था नहीं है, कोई तम्बू नहीं है और उन लोगों को पीने का पानी भी नहीं मिलता है और लाखो लोगो की हालत बहत ही खराब हो रही है और, उपसभापति महोदय, आपसे मै निवेदन वरूगा कि उन एक लाख लोगो म से 40 परसैट लोग हरिजन है, पिछडी जातियों के

लाग है, जो कि वहां चल कर आये है। तो इन लोगों के लिये व्यवस्था करने की दिष्ट में मै सरकार से, वित्त मंत्री महोदय से, कहुँगा कि इनकी व्यवस्था करना आपकी जिम्मेदारी है और सरकार ने अपने विनियोग विधेयक मे इनके लिये कोई प्रावधान नहीं किया है। मै चाहँगा कि इस सम्बन्ध मे पुरा पुरा प्रावधान करें और जो भी शरणार्थी है उनकी पूरी देख भाल करे, गर्मी का मौसम है, वहां हैजा फैल सकता है लेकिन वहां मेडिकल सहायता का कोई इंतजाम नही है। इन शरणार्थियो मे मेडिकल इंजीनियरिंग कालेजों के स्ट्डेट्स भी है उनकी पढाई के लिये आज कोई व्यवस्था नहीं है। सरकार उनके लिए स्कूल खोलने को तैयार नही है. हिन्दस्तान के मेडिकल कालेज ग्रौर इजनिय-रिग कालेज के अन्दर उन्हे दाखिला देने की कोई व्यवस्था सरकार ने नहीं की है। इस नाते से वे लोग हताश है और निराश है और वह समझते है कि कही हमें पाकिस्तान मे न धकेल दिया जाय । तो हिन्दूस्तान की सरकार क्या निर्णय करने वाली है। स्राप व्यवस्था के नाते से, अपनी नीति के नाते से, कोई घोपणा कर सकते है तो इतनी घोषणा मैं जरूर कराना चाहंगा कि सरकार कम से कम उनके लिये तात्कालिक द्यवस्था अवव्य करेगी कि वह परे-शान नहीं। इस नाते से आप जरूर कोई व्यवस्था इस अंतरिम काल के लिये करे, जिस प्रकार से बंगला देश से अाये हुए शरणार्थियो के लिये की गई थी उसी प्रकार से उनके लिए व्यवस्थाकी जाय।

श्री उपसभापति : और कितना समय लेंगे।

श्री जनशीश प्रसाद माथ्रः दो मिनट मे समाप्त करूंगा।

उपसभापति महोदय, एक और बहुत बडा खतरा अपने देश के अन्दर है और विशेष तौर से कांग्रेस और सी. पी. आई. का जो गठवन्धन हुम्रा है उससे आया है । यह खतरा देश के अन्दर है और विशेष तौर से प्रधान मंत्री को, जिस प्रकार से उनकी पर्सनाल्टी को, डेवलप किया गया है वह भी हमारे सामने है। कुछ बगला देश के युद्ध के कारण से भी हुआ है लेकिन आज जिम रूप से हमारे देश के सामने एक दो शक्तयों का मिलाजुला गठबन्धन है, वह एक बडा खतरा है। सी. पी. ग्राई. अपने हिन्दूस्तान की पार्टी नही, एक अन्तर्राष्ट्रीय संगठन के अग के नाते से आज सी, पी, आई, काम कर रही है और लगता है, उपसभापति महोदय, कि आज हर बात के लिए, हर स्थिति के लिए हमारी हिन्द्स्तान की सरकार रूम की ओर देखती जा रही है। रूम के ब्रोजनेव साहब ने कहा कि एशियन मिक्योरिटी पैक्ट होना चाहिये और हिन्द्स्तान ने उस सम्बन्ध में, हमारे विदेश मंत्री ने उस सम्बन्ध में, तूरन्त घोषणा कर दी, उमका स्वागत करने के लिए घोषणा कर दी लेकिन आज दक्षिण पूर्वी एशिया के देशों में, उनके मन मे, हमारी रूस के साथ जो टीटी है उसके प्रति भी शका ह, वह समझते है कि हिन्दूस्तान रूस के रास्ते पर जा रहा है, हिन्दुम्तान रूस के दबाव मे है, रूम अंतर्राप्ट्रीय नीति मे हिन्दूस्नान को एक मूहरे के रूप मे प्रयोग करना चाहता है। यह आशंका है। युद्ध के दिनों में हिन्द्रस्तान की सरकार चीन और अमेरिका के दबाव में विल्कूल नहीं आई, उसके लिए हिन्द्स्तान की सरकार धन्यवाद की पाव है। अमेरिका और चीन का दवाव जिस प्रकार से अपने ऊपर नहीं हुआ, अमेरिका और चीन के दबाव को जिस प्रकार से ग्रापने झैला उसी प्रकार से रूस के दबाव में आपको नहीं आना चाहिए, रूस जो बात कहता है उममे नहीं आना चाहिए और विशेष तौर से सी. पी. आई. और काँग्रेस का जो संगठन हुआ, जो गठबन्धन हुआ, उसके कारण खतरा सामने आता है एक प्रकार से जो देश वे अन्दर सीलिंग की बात की जाती है तो सी. पी. आई. ने इसके बारे में छोटे छोटे ट्कडे करने की बात की है। वह इस तरह की बात करते है। मुझे लगता है कि कम्युनिस्ट. पार्टी की नीति है कि चूं कि छोटे किमान स्राज ट्रैंबटर नहीं रख सकते तो फिर उनको कोआप-

[श्री जगदीश प्रसाद माथुर]

रेटिव फार्मिंग में लायेंगे और उसके बाद क्लेक्टिव फार्मिंग में लायेंगे और फिर सारा सरकार का हस्तक्षेप हो जायगा, सारा कुछ सरकार के नीचे चला जायगा, यह सी. पी. आई. की आइडियालाजी है जिसको रूप के दबाव के आधार पर, अन्तर्राष्ट्रीय नोति के नाते से, वह करना चाहते हैं।

सीलोन के बारे में अभी कल ही इस सदन में चर्चा हई और कहा गया कि जो विदेशी शक्तियों के जहाज हिन्द्रस्तान का जो ओशन है इण्डियन सी हैं उसको अपना अड्डा बना रही है। हमने अमरीका का विरोध किया, बहत अच्छी बात है, लेकिन सीलोन ने एक प्रस्ताव रखा यू. एन. ओ. के अन्दर कि इसको बिलकुल हैक पीस का इलाका बनाया जाए. हिन्द्स्तान को उसका समर्थन और सहयोग जरूरी है लेकिन इस नाते से कोई ऐसा काम, कोई ऐसा प्रयत्न, हिन्दुस्तान की सरकार की ओर से नही हुआ और इससे हमको लगता है कि हिन्दूस्तान ने कुछ जो प्रतिष्ठा प्राप्त की थी. युद्ध के बाद उस प्रतिष्ठा का उपयोग आज रूस अपने लाभ के लिए लेना चाहता है। मैं हिन्दुस्तान की सरकार से निवेदन वरूंगा कि हमारा विदेश मंबालय रूस का विभाग बन कर नहीं रह जाए. विदेश विभाग के ऊपर के विनियोग विधेयक के द्वारा जिस राशि को खर्च करना चाहते है उसके लिए मैं निदेश विभाग से निवेदन करूगा कि वे एक स्वतंत्र नीति अपनाएं, उसी से हिन्दूस्तान का सम्मान बढ़ेगा। पिछले युद्ध के दिनों अमरीका का जो हमारे ऊपर दबाव पडा और उसने जो हमनो शिकंजे मे कसना चाहते उसके बारे में आपने जो नीति अपनाई, मै फिर कहना चाहता है, उसका हम स्वागत करते है, लेकिन हमारी सबके साथ नीति ऐसी होनी चाहिए कि विश्व को लगे कि वास्तव में हम नान-एलाइन्ड है, हम स्वतंत्र और सार्वभौम सम्पन्न देश है, तभी इस विनियोग बिल द्वारा इस विभाग के ऊपर खर्च की गई राशि का सही उपयोग समझा जायगा ।

SHRI A. G. KULKARNI: Sir while supporting the Appropriation Bill which has been placed before this House, I am very happy, and as my colleague, Mr. Manubhai Shah, has stated, this is the first time to make from this Appropriation Bill a massive investment piped into the public sector, particularly to create more employment and remove disparities. Before going into the other aspects of the Bill, I wish to say that Mr. Mathur has given a political assessment based on the ideology of his party: Sir, you see the contradiction. Once he said that his party was for all lands. But in the latter part of his speech he come down and said that the CPI and the Congress are working and wanting small formers also and that it is not desirable. So the contradiction is quite evident. Sir, I desire to place before him that the ideology of the Jan-Sangh of having land ceiling based on an income of Rs 1500 is wrong. experts and particularly agricultural economists, have studied this and their learned observation is given in the study......

"The income from a given area of land depends on the crops grown, the level of agricultural efficiency and the amount of investment which is made. A given area of land my yield different incomes to different individuals deponding on his skill, capacity and resources. As improved agricultural practices are adopted and agriculture become more efficient and diversified, income per unit of land should increase steadily. Thus, it is difficult to correlate a family holding to a given level of money income adjusted to a supposed level of prices."

Mr. Mathur may not be an agricultural man...

MR. DEPUTY CHAIRMAN: From what have your quoted?

SHRI A. G. KULKARNI: This is the observation of an agricultural economist.

SHRI JAGDISH PRASAD MATHUR: Is it yours?

SHRI A. G. KULKARNI: This is a paper given at a seminar very recently held on land ceiling.

DR. K. MATHEW KURIAN (Kerala); Is it an anonymous paper?

SHRIA. G. KULKARNI: It is a note on some policy issues in land reform.

SHRI JAGDISH PRASAD MATHUR: By whom?

SHRI A. G. KULKARNI: Some economist, I do not know. But he is not Dr. Kurian. That much I know.

SHRI KOTA PUNNAIAH (Andhra Pradesh): He is Dr. Kunju.

SHRI A. G. KULKARNI: What I want to drive home to him is, your assumption that this type of land distribution will solve the problem is wrong. You are a politician not an agriculturist. As an agriculturist I know. A land given to me will not grow the same kind of crop or yield or generate the same amount of income as somebody else's. And also the prices are very intractable. That is why I placed this before you; it is none of my subject. I wanted to go to the other subject. This is for your guidance, brief and education, if you are so interested. And therefore, I read this out for you. Particularly on the Appropriation Bill, I am sorry I will have to take a little time. While these investments are being made in this Appropriation Bill. I was interested to know how they will remove the disparities in income and how employment will be generated through these investments now made in the economy. either in industry or in irrigation or in other types of agricultural projects. Sr, basically there is another fallacy here, We are told that the rate of savings and profitability of the private sector are decreasing. I am surprised that even the Economic Survey published by the Government has stated:

"While the bulk of the proposed outlays were to be financed by loans from the term-lending institutions, Indian as well as foreign, to an extent past accumulations held in reserves were also to be drawn upon. But private corporate savings from within have contributed only marginally to this."

I am going to attack this type of thinking in the Government and in the

public that the interested industrialists through their mouthpleces, whether it is the Federation of Indian Chambers of Commerce and Industry or any other organisation, have been putting out, that the taxation is crushing, that profitability is decreasing and that there is no money available for further investment, and that is why the economy is going down and there is no emloyment. I am really surprised that the Economic Survey also contributes to this type of thinking. I want to ask the Minister what type of organisation the Finance Ministry is having, because the Reserve Bank in its latest study, I am told, has covered about 290 non-financial non-government public limited companies which account for 72 per cent of the total paid up capital of the larger sample of 1,501 companies, and what are the results published by the Reserve Bank? You will be surprised to know them.

"The profitability ratios emergent from the data are under study for 6 years from 1965-66 to 1970-71.

The tax provision as percentage of profits before tax has declined from 47.6 per cent to 42.8 per cent in 1970-71. This confirms that the nominal tax rate and the effective tax rate. . ."

Whatever we may say, there is difference between nominal tax rate and effective tax rate.

". . . have naturally been widening due to concessions and incentives.

The tax provision of these 290 companies increase during the six-year period by 32 per cent, i.e from Rs. 120 crores to Rs. 158 crores while the profits after tax increased by 60 per cent. ..."

"Over the same period, retained profits rose by over 85 per cent.

Despite the corporate sector's operation under such conditions of satisfactory profitability, the rate of growth of net fixed assets nose-dived from 9.7 per cent in 1966-67 to 2.6 per cent in 1970-71. Thus the story that the drop in investment by the private corporate sector is due to profit squeeze is not convincing."

[Shri A G Kulkarni]

I want to highlight this point that though they have been making out a case that profitability has gone down, here is an observation by the Reserve Bank of India which has proved to the hilt that the tax provision has been reduced and profitability has increased In this connection, I do not want to dwell here on how monopolies have grown. We have seen that various studies have been made and it has been found that the monopolies have grown during the last 8 to 10 years The assets of the companies belonging to the 75 houses have grown by about 54 per cent. Out of that, the companies beloning to Birlas. Shriram and Mafatlal has increased their assets by 96 per cent. I do not to waste my time on What I want to highlight is that the monopolies are glowing and we want to curb disparities.

And here is a proof, a study made by the Reserve Bank of India, that there is ample money and there is ample scope for squeezing out money from this sector which can contribute to public savings Here whether you want to bring it down to 75 per cent or whatever it is, it is your choice, but the choice is to collect more money and more money through an honest tax paying effort; otherwise, see what type of black money is created. So I suggest that there is further scope for getting money from this corporate sector, through what other means I do not know, but the figure shown here justify that there is scope for collecting more Whether individual taxation should be 75 per cent or corporate taxation should be 75 per cent is none of my suggestion. It all depends upon the given circumstances and the levers, the type of controls, that the Government wants to utilise. It is their choice. Another suggestion is there is a large scope here for loopholes in another department of the Finance Ministry and that is Excise Department Time and again I have been stating in this House giving examples, particularly the cooperative sugar factory and the cooperative textile mills. I am pleading with the Minister, for heaven's sake remove this self-removal scheme. By the introduction of this self-removal scheme during the period-I do not want to give the name of the Finance Minister who had introduced it this was introduced in order to oblige the private sector and nobody else-

we find that large amounts of goods had been taken out because under the self-removal scheme there is no control whatsoever of the Excise Department and this is what you call bolting the door after the horses have run away. Your people go and audit. On this point of recovery of the sugar or yarn out of a good quantity, it is only notional and unpredictable and you said some Venkatappaiah Committee has been appointed to examine that. For heaven's sake at least do not wait till the next Budget; otherwise, money is being wasted and is increasing the coffers of the black money. Similarly I have already suggested about the handbleaching technique. We have found in the textile industry these handbleaching units are exempted from these excise levies and it is said that they have been exempted just to encourage handbleaching, handicrafts, and all those things. I have proved, I have written to the Government through the Finance Minist r, that crores of rupees are being misutilised by these people and really the man or the enterpreneur who was really interested in handbleaching would suffer. I would not mind these financiers who are investing money benefiting if you are getting substantial revenue About black money we had a discussion in the morning Recently raids were made on the houses of a hundred a crores and actresses, and the Min ster also said that the Government is aware of such things But it is not only the actors and the actresses, it is the whole fabric of the society. Go to a doctor. He will not give you a receipt. Go to a barrister. will not give you a receipt. In the society it seems that everybody is interested in not giving a receipt when taking money, including political parties . . .

SHRI PREM MANOHAR (Uttar Pradesh): The biggest credit goes to the Congress Party . . .

SHRI A. G. KULKARNI. Prem Manoharji, who ever gets it . . .

SHRI MAN SINGH VARMA (Uttar Pradesh). The Lion's share goes to you.

SHRI A. G. KULKARNI: Who gets the lion's share is not the point. It is a different aspect . . .

(Interruption by Dr. K Mathew Kurian)

... whether Dr. Kurian's party gets it or this party gets it or that party gets it, whatever it is ...

SHRI MONORANJAN ROY (West Bengal). Dr. Karian's party gets money from workers and peasants, not from Tatas and Birlas . . .

SHRI A. G. KULKARNI: Tatas and Birlas are at least Indians. Your party gets money from aboad. That is more condemnable. I can understand that . . .

SHRI MGNORANJAN ROY: You get from blood-suckers.

SHRI A. G. KULKARNI: Anyway, I do not want to enter into any controversy on that now. So, Sir, this is in the fabric of the society. I am coming to the point, the Government only casually replies that the Wanchoo Committee's report is there, this and that Warchoo Committee has failed to give any solution to this black money problem. I have gone through the report and I find that the Wanchoo Committee has not made justice to the problem. This has to be dealt with in a political way and with more drastic measures.

My last point is about unemployment. My colleague Shri Manubhai Shah has rightly brought it to the notice of the Government the staggering problem of unemployment. I do not want to quote figures and give a standard opinion. I say this unemployment problem has to be tackled in various ways. There is one unemployment committee set up by the Rehabilitation and Labour Ministry. They have given an interim report. But this unemployment problem is not merely in the organised sector. I am very sorry to say whether it is the government or political parties, all of them are talking about and doing for only organised sector such as government employees, factory workers and so on. They are all urban-based and political parties are only creating discontent in the urban areas by fomenting trouble among workers belonging to the organised sector. There is staggering unemployment among agricultural labour in the rural areas. They are not organised and not protected by labour laws or led by labour unions. Their sufferings are much

more than organised sector employees. Some political parties have developed vested interests and their job is only to foment trouble among organised sector labour. Maharashtra they paid Rs. 10 crores to Government employees. Where does it come from? It is not through taxation. They deduct money from minor irrigation, co-operatives and industrial infra-structure to pay to organised sector. Don't you think that there is 100 times more unemployment in the rural areas than in the organised sector? In the tural areas people walk or loiter on the streets without work and 40 per cent of the masses in the country are below the subsistence level. Irrigation works, road construction, etc. are only some solutions. They do not provide complete solution to the problem. Complete solution is to inject purchasing power among these 40 per cent of the rural masses. Otherwise employment will not be created. These rural masses work unprotected. They have no labour unions which are interested only in fomenting troubles in urban areas. Unless purchasing power is injected, this unemployment problem will not be solved and no incustrial or economic development can take place.

There is considerable erosion of the rupee value due to rise in prices. Government and the Planning Commission have stated that they will start selling essential commodities and other food articles direct to the consumers. In this country a new style is developing that government and political parties speak through newspapers. They go on issuing statements through newspapers that there will be a time-bound programme, this, that and the other. This kind of lip sympathy alone will not do. That will not solve the problem. It is only implementation that will solve the problem.

DR. K. MATHEW KURIAN: Mr. Deputy Chairman, I rise to oppose the Appropriat on Bill and the policies embodied in the Bill. The Appropriation Bill, 1972 is yet another attempt to appropriate the resources for prepetuation of the capitalist development which the ruling party has established during the last 25 years. Despite all the tall talk of socialism and talk of Garibi Hatao, the government led by Mrs. Gandhi has in fact been perpetuating and helping the monopolists and landlords.

[Dr. K. Mathew Kurian]

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This Appropriation Bill is a magnificent attempt at self-delusion. I say this with great respect to my friend Shri A. G. Kulkarni. He refferred to the massive investment in the public sector as embodied This is one of the greatest in the Bill. myths that has been propagated by the ruling Party the Finance Minister and the Prime Minister. What is this massive investment in the recent budget? In the last three years of the Fourth Plan, meagre investments were made and if in the fourth year larger investments are made, it is mainly to nullify the lack of investment in the last three years.

And, Sir, even if you calculate the additional investment for the fourth year, you will find that the fifth, years of the Fourth Plan require more than 25% of the total Fourth Plan investment in one yenr. This is the kind of magnificent hoaxes that are being played by the honourable Members in the ruling party.

Sir, another interesting myth perpetuated by the honourable Member, Mr. Kulkarni, who is, of course, supported by the ruling party itself, is the myth that the workers in the organised sector are to be blamed for lack of investment for creating employment or for removing unemployment amongst the industrial labour, agricultural labour and so on. As a matter of fact, it is the duty of the toiling masses, the workers in the organised sector, the unemployed people and the agricultural labour to fight against their identified enemies, whether it is the Government of India or whether it is the monopolists or whether it is the landlords.

SHRI A. G. KULKARNI: Why don't you give some figures on the money being paid to the organised sector during the last three years as against the unorganised sector? Why do you support the organised sector always?

DR. K MATHEW KURIAN: Mr. Kulkarni, I would like to request you to be patient in examining the data on the investnents which the Congress Government has made during the last twenty-five years or so. Then, why is it that unemployment is still rising? It is precisely because of the wrong and rotten, policies

economic policies, which the Congress Government has pursued so far and which Shri Kulkarni has tolerated for the last several years sitting in the Rajya Sabha. I would like him to think about the basic prodlems and the basic economic policies rather than look at the pattern of investment alone. I do realise that we are working with meagre resources. The Central Government and the State Governments put together have practically very little resources. precisely because, as Mr. Kulkarni has pointed out, they are not prepared to tap the rich Sir, the monopolists have grown as Mr. Kulkarni has correctly pointed out. Why is it that his party and his Government have failed to control the monopolists? Why is it that they have not done this? Instead of doing that, they want to criticise the organised sector of labour which fights against the monopolists, the Birlas and the Tatas. Again, it is because they protect the Birlas and the Tatas.

Sir, I would also like to bury another myth which the ruling party has been perpetuating. It is about the collection of money by the parties. It is common knowledge that the ruling party gets money from big places and we do not envy them. The CPM gets money from the workers and the peasants and we say that with pride. We say with pride that we do not collect money from the rich people. Therefore, when he talks about collection of money, he should also make a distinction money from whom? That is the crucial question. Sir, I would like to give some interesting and important points about another hoax.

Sir, the other hoax played by the ruling party is the slogan of self-reliance. I have examined very carefully the data presented by the Government in the various documents including the Explanatory Memorandum of the recent Budget. If you look at the total external debt, the non-PL 480 loans have increased from Rs. 540 crores in the 1971-72 Budget, Rs. 564.2 crores in the Revised Budget and Rs. 614.78 crores in the Budget for 1972-73. So, Sir, in other words, non-PL 450 debt has increased. it true that PL-480 loans have decreased over the last few years. Why? It is precisely because of the fact that the united states which had surplus wheat and other agricultural products is not today in that

enviable position of having surplus Thererore, at a time when the US Government in its own national interest is refusing to give aid, the Indian Government take credit for reduction in foreign aid! Now, if you look into the question of repayment, repayment of non-PL 480 debt has increased from Rs. 191 67 crores in the 1971-72 Revised Budget to Rs 245 47 crores in the 1972-73 B idget If you take the PL-430 repayment, it has increased from Rs. 5 33 crores to R, 65) crores In other words. repayment of loans is increasing. It is true that net a d has decreased in the recent The only explanation is that the repayment component is increasing faster In other words, gross aid is increasing, and the ruling party cannot deny this. But they look at the net aid and take credit for repayment and also take credit for selfreliance! In fact, if you look into the recent events Particularly after the last General Elections, it will be seen that the Government of India entered into a shady deal with Sir Norman Kipling and his industrial mission from Britain, agreeing to majority participation of the British investors even in sectors where it was not allowed before. The great, ex-Defence Secretary of the USA, Mr McNamara was given a red carpet reception by the same people sitting on the Treasury Benches Why is it that while they were talking of self-reliance, they gave a red carpet reception to Mi. McNamara? Sir, why is this eagerness, this enthusiasm, in welcoming him while the government talk a lot from housetops about self-reliance?

Now, if you look into the total external aid of India as on 31st March, 1972, it stood at Rs. 6954 crores. It will increase to Rs 7328 crores as on 31st March, 1973. How can they talk of se f-reliance in the face of such staggering facts? If you examine the American aid to India, it will be seen that it increased from Rs. 1972 cro es in 1951-52 to Rs. 3792 crores in the revised estimates of 1971 72.

I think I have tried to demonstrate that the ruling party's talk of self-reliance is absolutely a hoax played on the poor people of India who, unfortunately, have been fed with wrong statistics.

Similarly, Sir, they say that the recent

budget will not affect prices interesting study made by the "Economic Times" of Bombay, dated the 29th March, 1972, clearly says that the expected total percentage rise in 1972-73 over 1971-72 would be 63 Out of that the expected additional percentage rise due to proposed levies will be at least 2.5 percent. They have demonstrated that out of the new increase in prices expected for the coming year, a substanted part will be accounted for by the additional taxes in the recent budget. And now they come before the House with this Appropriation Bill. can they justify with their conscience in tact that prices will not be affected. Central Government is adding further pressures on the price situation by heavy dose of deficit financing which transfers value from the working people to the owners of property, the big capitalists and Deficit financing of the Cenmonopolists tral and State Governments is expected to increase by about Rs 175 to Rs 185 crores during the coming year, pushing up the total for the first 4 years of the Plan period to Rs 1131 crores What is the Government doing? What is Mr Kulkarni doing in the face of these staggering facts? I will give you a few lines from a Congress paper "National Herald" from Lucknow, dated 20th December, 1971. I quote:

". the police has given VIP treatment to alleged black-marketers arrested in Safip ir tehsil under the DIR. On enquiry it was found that the arrested persons were not only provided with bedding, cot and food in the police station but they were brought to the district headquarter in a taxi without being handcuffed—quite in contrast to the treatment meted out to many others arrested for minor offences."

Instead of taking effective steps to stop the pice rise, and taking effective steps against b'ackmarketeers and speculators, the Congress governments both at the Centre and the States are protecting them.

To check prices, I give some concrete proposals

(1) Production of goods of mass consumption at reduced or reasonable prices.

[Dr. K. Mathew Kurian]

- (2) Anti-social activities of speculators, profiteers and black marketeers should be put down with an iron hand
- (3) Bring out all the unaccounted money which is playing havoc with the economy, by demonetising the currency, particularly of higher denominations
- (4) Reduce excessive duties and tax on compodities.
- (5) Stop excessive deficit financing which transfers value from the working people to the owners of capital.
- (6) Reduce non-development expenditure which is now rising very fast.

Instead of adopting these concerete measures which our party las been demanding, the Government has been protecting blackmarketeers.

I would also like to bring to your attention another interesting fact. They are not blacklisting corrupt people, people who enter into shady deals What is happening in the case of coffee for instance? I understand that the offices of a company called Hill Tiller and Company with headquarters in Mangalore were raided by the Government. Raids were conducted in Bangalore and Mangalore and also in Yercaud in Salem district But the people involved have been elevated as non bers of the Coffee Board Instead of taking action against them Government thought it fit to make them members of the Coffee Board Not only that They are being given fabulous amounts of foreign exchange to go abroad, they accompany the Ministers in their tours abroad. This is the in way which the Government is deal ng in such matters

I would also like to bring to your rotice that suicides on the lines of Dr Vined Shah are going to come in a big procession unless the Government completely charges its present policy, the grotisque picture of a large number of Shahs is in the offing I give three concrete examples

If you read the copy of the Eluz dated the 22nd April, 1972, there is a shocking peture of what is happer rg in the Indian Council of Medical Research. I quote—

"Of the 10 senior posts in the Council, six are occupied by persons ranging from 61 to 70 years"

All superannuated. Dr. P N Wahi who is the Director-General of the Council is directly responsible for the prevention of young people coming up.

Dr Wahi has such a background that he is not only superannuated but he has also managed, contrary to the advice of the Health Ministry, to get a salary which is contrary to the rules. He gets the highest salary contrary to the rules. He draws a salary of Rs 3,000 with an additional Rs. 1,000 as house rent allowance. These are the facts.

Similarly, Di. M. L. Ahuja who is the Honorary Editor of the Journal of the Council is 70 years old. He is paid Rs 750 while a competent Assistant Editor who has been a first class first throughout from the Presidency College of Madras, who was a gold medallist, has been thrown out one fine moining without assigning any reasons. This is what is happening. Should we hav more and more Vinod Shahs in this country? Is this the policy of the Government?

Similarly, this particular report says—and I quote

"Many eye brows were raised on the appointment of Dr Usha Luthra, piesently one of the Deputy Directors-General"

She is the only lady and the only person in the senior post who is young. And according to stories published in Agra papers, she had a very undesirable inclationship with Dr. Wahi who is the Director-General. She has been promoted but all competent scientists have no hope, they are being dismissed every other day.

Similarly, take the Indian Institute of Foreign Trade. There is a Deputy Director-General, Mr. Vithal Babu and the Secretary is Mr. Tandon who was a Section Officer only sone years ago. He is elevated to the position of Secretary drawing salary equal to professors while people with Ph. Ds. working there are yet to become Professors. This is the way in which people of influence are getting into senior positions. Mr. Vitlal Babu was once an Assistant, a clerical assistant working in the AICC office. in

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Delhi He has no qualifications, no proper degrees, no expertise in export management I want an explanation why competent people are not promoted Professors and Associate Professors are denied promotion. 3 PM Completely controlled by the Government of India, they are st fling the initiative of competent people

Similarly, the Government of India is now following a policy of repression of genuine representatives of Government emplovees. Sir, in the Accountant General's office in Trivandrum, the General Secretary of the Association was sacked one fine morning under an order of the Piesident Sir, it is quite interesting. I agree there is a constitutional provision Sub-clause (2) of article 311 enables the President to dismiss a person without an enquiry After 25 years, after all the talk of socialism, I would like to know whether in the Accountant General's office General Secretary of the Association should be dismissed under article 311 They talk of changing the Constitution, ushering in socialism and here is an authentic representative of the working class being thrown out for no leason, not even an enquiry and nobody knows why he has been dismissed I have some evidence to show Mr. Thrivikraman Pillai. General Secretary of the Association, was the person who collected Rs 12 000 for the Defence Fund and donated blood for the wounded jawans He has now been dismissed in the name of security believe this? As the General Secretary of the Association and in his own capacity, he collected Rs 12,000 for the Defence Fund, he donated his own blood and now he is being thrown out in the name of It is also on record that it was security precisely this gentleman who organised a massive defence rally in Trivandrum whi h was attended by a large number of Govern ment employees Such is the attitude of Does Mr Kulkarnı think the ruling party of the ruling party Does M1 Kulkarni think of this instead of talking about begeys? I would like Mr Kulkarni to help the Government of India in solving at least one problem like this.

Similarly, I would like to bring to the attention of the Government one or two more issues and then I will stop. Sir, in

the Education Department of the Government of India there was a decision to set up Central Schools It is of course a laudable objective Recently, certain schools-I am referring to the Union Territory of Delhi in particular of which I have a reference-run by private managements, which originally used to coach people for the Senior Cambridge are now getting affiliated to the Central Schools, but the payscales that they are paying are very low as before. There is no security of service and these institutions are collecting exorbitant fees and not providing the required facilities to the students I give an example of Bhartiya Vidya Bhawan in Delhi It was a Senior Camb idge school two years ago Then it was changed as Central Higher Secondary School Tie Central Board of Higher Secondary Education has accorded recognition to it. But the tragic fact is that the post graduate teachers are not being given the scales of the Central Board despite recognition. The middle and primany teachers are being paid rid culously low pay scales. Any teacher can be removed from service with one month's notice without any procedure of chargesheeting or any procedure of defence This is what is happening in the sector of education

I would like to quote another interesting Mr. Kulkarni talked about Parties collecting money. I bring to your notice. Sir, a photostat copy of a letter appearing in a paper published in Trichur read this. This is a letter written on the letter-pad of the Government by the Personal Assistant of the Hone Minster of Kerala, Mr Karunakaran, who belongs to the Congress Party It is a letter written to V P Joln of Trichur I read

"As per instructions of the Minister please pay the sum of Rs 15,000 to Shrı M V Abubakker, P esident, District Congress Committee, Trichur

Thanking you,

Yours faithfully Personal Ass stant "

This is a photostat copy of a letter by the Personal Assistant of the Hone Minister. Mr Karunakaian who is a Congress Minis-

ter and Mr. Kulkarni talks about CPM collecting money. We do collect money, we collect money from ordinary workers, from the toiling people, but not the kind of shady deals which Congress Ministers enter into. I have referred to three major hoaxes played by the ruling party. great hoax is that investments are being made in the new Budget for sustained economic growth. The other hoax is about self-reliance. I have tried to prove with the statistics produced by the Government itself that it is a hoax. The other hoax is that the workers in the organised sector are to be blamed for lack of employment opportunities and I have tried to show that this theory that resources are being diverted by the workers in the organised sector is absolutely wrong. It is a hoax; why? Precisely because it is the ruling party which refuses to curb monopolies, which refuses to reduce the stranglehold of foreign monopoly companies on the economy of the country. It is precisely the ruling party which refuses to give ordinary rights to the working people including the Government employees in A.G.'s Office, Posts and Telegraphs Department and so on. I would also like to mention in this connection that large scale victimisation is taking place in the P & T Department and I would like the hon. Members from the other side including Mr. Kulkarni and the other Young Turks and people who claim to be socialists and radicals to do something, at least to raise one finger against the type of victimisation against the leaders of movements in the P & T Department, A.G.'s Office and so Will they do it? At least in one concrete case if they can move the Government to reduce the repression I would have been happy. Instead of doing that, Mr. Kulkarni has propagated the view that it is the working people who stand in the way of employment creation.

I would also like in the end to request the hon. Minister of Finance, Shri Ganesh, to look into a very serious matter which is now facing the Kerala Government. The Kerala Chief Minister has publicly stated very recently that due to the curb on overdrafts, due to the inability of the Government of India to provide adequate Central assistance and also assistance to fill up the revenue gap the Kerala Government is facing a serious financial crisis. There is not enough money even to pay the salary of the staff of the Kerala Government for June, not to speak of July. July and August will be the period when the Kerala Government will go completely bankrupt unless the Central Government comes into Collections to the State the picture. Government will start only in August. And we find that the Central Government desires to take more and more powers to itself and the Centre-State relations have come to a boiling point. An explosive situation is on The Central Government must the anvil. awaken to the new situation and solve the serious crisis in Centre-State relations instead of sticking to measures like the so-called curb on overdrafts. They should restructure the entire Centre-State relations giving more autonomy to the States keeping to the Central Government items like defence, foreign policy and a few other items which we can discuss and decide, keeping minimum powers to the Centre and transferring maximum powers to the States so that with the powers given to the States and with the additional financial devolution made possible by a proper realignment of the Centre-State relations we succeed in maintaining the unity and integrity of the nation. If the Government of India refuses even at this late hour to do this I warn that Bangla Desh may be repeated.

DR. R. K. CHAKRABARTI (West Bengal): Mr. Deputy Chairman, Sir. it is difficult to talk in detail about the appropriation of even a single Ministry in the short time allotted. Instead of doing that I would mention a few points about the appropriation to the Ministry of Industrial Development and the Ministry of Education. So far as the Ministry of Industrial Development is concerned one of the objectives we find is to have an institution for standards, There are also other Committees, for ISI. example, a Committee on Research and Development for electrical engineers. I simply wonder why it is only for electrical engineering; what happens to other engineering? Now here in this book is found a section on quality control. Only last week in this House we heard about the quality of the blades manufactured in this country. A blade cannot even shave once. And practically the import of blades is closed in the

country and there is a monopoly set-up for the manufacture of blades. These blades are useless because there is no quality control behind it. Production is not qualitatively controlled.

Now, if we look into the other fields of production, the story is the same. For example, yesterday we heard about something said by the chief of a Japanese trade delagation. He remarked that some of the products exported from this country to Japan, for example bicycles, scooters, etc., are below standard. And if we continue in this manner then, after some time, we may lose the whole of the export market.

If you look at the cars manufactured by the monopoly concerns, this I have to say about the quality of the car. When a child is playing with a ball in the street, if the ball hits the body of the car, a new car, it makes a big dent on the body. Sometimes we wonder whether the body is made of steel plates or tin plates with spray painting done on it. Recently, in month of January, one of my former students, now a colleague. has purchased a brand new Ambassador car at the fabulous price of Rs. 23,000/-. the end of the very first month both the horns went out of order. When my friend took it to the manufacturer, the manufacturer replaced the horns without investigating the cause for defect in them and simply they replaced the horns. Then, after another fifteen days, the whole of the electric circuit got burnt out, thereby damaging the whole painting of the car. Now the car looks like having two shades or It is a brand new car, and in two colours. these three months or four months, hardly he has used the car for 21 days. This is the quality of production which we are having although we have given the manufacturers all the protection they needed. One of the factors which is responsible for this state of affairs is that majority of the manufacturing companies do not maintain any quality control department or any resarch and development, division, Some of the firms may be maintaining, as a token measure. Some department like research and development, or quality control. But if you look into the appropriation or the expenditure in those sections, you will find that hardly it is sufficient; it is so meagre. Nobody can do any quality control or research and development with that much of sanction or

with that much of budgetary amount in these manufacturing concerns.

Now look at the steel almirahs—I would mention about the Godrei almirah, which is supposed to be the best in the country. Now, about two months ago, a petty thief entertered into a house in Jodhpur Park in Calcutta and simply with a crowbar he opened the main door of the almirah and also the door of the locker, all within a few minutes. Now, if this is the condition of the steel almirah produced by one of the biggest and famed manufacturers in this country, then I am afraid-not to talk about exports-our own people are not going to buy such items, and side by side we will have a flourishing smuggled goods market going on in our country.

So, I would like to say that there should be provision in the Ministry of Industrial Development for a department of quality control, and my suggestion regarding this is that three things must be done. Firstly. every manufacturing concerns specially those who are exporting things, must have a quality control section and a research and development section with properl qualified men, and a substantial portion of their income must be allotted for running these two departments. Secondly, any product coming out of such firms now, if it is found to be defective on the road or on use within six months of the use or one year of the use, then heavy penalties must be imposed on those manufacturers for each of the damaged or diffective product. Thirdly, the Ministry must have its own quality control section, and this control must not be done by the IAS people; they should not be put in charge of the quality control section. The section should be headed by a properly qualified engineer with experience of quality control. He may be a production engineer or an industrial engineer or a machanical engineer with a sufficient amount of quality control experience so that these people may go to the different manufacturing concerns to check the quality of the product, and they must submit a report to the Ministry periodically to check whether the products coming out of such manufacturing concerns are of good quality or not.

Now, coming to the Ministry of Education, we find that we set up higher institutions of learning for technical education.

Appropriation (No. 3)

There are several IITs and som Central universities and institutions which are supposed to be istitutions of higher learning We are spending croies of rupees on these institutions If you look into the Appropriation Bill you will find that each of these IITs would be getting as Plan allocation for the year 1972-73 an amount to the tune of about Rs 70 lakhs and non-Plan grant of about Rs 1,40,00 000, whereas the test of the institutions which are 65 or more in number are entitled to get only a Plan allocation of Rs 45 lakns If you look at pages 45-47 you will find that the revised Budget estimate for 1971-72 stands at Rs 45 lakhs and the estimate for 1972-73 also is Rs 45 lakhs There is no increase Here I would like to suggest to the Ministry that they should take stock of what is going on in these IIT, and the other higher institutions of learning Recently I came across a report by one of the highest institutions in our country, a technical institution, where they have reviewed their past performance for five years for one of their departments That performance does not speak well of So, my suggestion is that the Ministry must set up a cell which will go round the different technical institutions or higher institutes of learning They must have a stock-taking After reviewing the position and seeing their output, the appropriation must be made. More money must be given to deserving institutions. They may not be in the Central sector They may be privately run or they may be government-aided People who are doing good work must be properly rewarded and people who are not doing well must not be given so much money without their going through a periodic check up

Now, coming to school education we have seen that there is a pious wish of making education compulsory up to class eight and for all the children of our country Once you have accepted that in principle what is the difficulty in taking over the whole school education of the country? Why not bring the whole system under the purview of the Central Government and make ali teachers Central Government employees? In that case we will be avoiding the discrimination which is rampant in the field of primary and secondary education so fai as

the emoluments of the teachers are con-You will be shocked or astonished cerned to hear that a primary school teacher or a secondary school teacher gets as salary only half of what a jute worker or a factory worker gets nowadays in our country all we are going to make education compulsory, we will have to provide the money to give compulsory education up to class eight. If we can do this up to class eight, what is the difficulty in going up to class ten or class eleven? Why not take over all the primary and secondary schools and run them under Government control?

Bill, 1972

Lastly talking about the publication of text books, it is mentioned in the Appropriation Bill under the Ministry of Educa-Now, if the text-books are written by Indian authors we find that very few publishers are willing to publish them of the foreign publishing houses, which are publishing text-books in this country, get some sort of grant either from their governments or from some organisation which subsidises them Therefore, their text-books come out at a much cheaper rate. If an Indian author writes a text book especially on a technical subject and if a publisher publishes the book, it costs very much and it is very difficult to persuade the colleges or universities to buy it because of the huge difference in price between the price of the book published or written by foreign authors and the price of the book published or written by Indian authors Also, we hear very much about books to be written in the regional languages We would like to see the regional language adopted at least in the school stage and if passible in university education Here I am slightly confused and bewildered. What do you mean by the regional language? Suppose in West Bengal we teach children in the regional language, which is Bengali, do you think that a Nepali boy is going to benefit by it? His mother-tongue is not Bengali It we must teach them then we should not teach them in regional language but in their mother-tongue and it would be proper that we teach them in their mothertongue There is some difficulty in writing books in the regional languages or mother-In that case the market becomes tangue very limited and the knowledge which one teacher wants to spread from one part of the country to another part will not be carried If we produce a book in the mother-tongue, it may not be understood by the students of other States. I do not know whether there will be a team of workers available who will be able to translate books written in the mother tongue in tifteen or sixteen different languages.

Thank you

SHRI H. M TRIVEDI (Gujarat) · Sir, the presentation of the Appropriation B ll is essentially a constitutional and procedural formality and I would not therefore like to take up the time of the House, except to offer a few comments on certain items of interest to me

It appears that of the total of Rs 20,800 cro es which are supposed to be charged to the Consolidated Fund of India, something like Rs 15 079 crores are, in fact, charged on the Consolidated Fund of India and of this amount, about Rs. 12557 crores are for debt repayment and another Rs 737 crores are by way of interest on debt and obligations Now, Sir, purely on a point of detail and clarification, I would be interested to know the breakdown of the figures which have been given which would indicate why in one particular year, in 1972-73 only, debt repayment and interest on that and obligations should amount to as much as Rs 13,287 crores

Now, Sir, there is one other item which is of interest and that is that of the balance of less than about Rs 1.800 crores which are left as chargeable to the Consolidated Fund of Ind a, a sum of only Rs. 160 crores is shown as grants-in-aid to the States and the Union territories There is of course. an amont which is shown in the Appropriation Bill itself voted by Parliament of about Rs 760 crores, which is also given as grantsın aıd In the face of all these figures, I was a little perplexed when the hon Minister in the morning mentioned that the grant-inaid to the States and the Union territories w re, in fact, going to be increased by something like 25 per cent in the coming I would like to be enligh ened by the hon Minister as to how these figures are reconciled.

I would now come to two of the major items which are of major interest to me Sir, you will find that in the Appropriation

Bill, the allocation voted by Parliament for shipping is about Rs. 9,10,00,000. No sum has been shown as chargeable to the Consolidated Fund of India This brings me to the fact that the Shipping Development Fund which is administered by the Ministry of Shipping and Transport was originally created out of an appropriation out of the Consolidated Fund of India This Fund was supposed to be non lapsable revolving and it was mainly created for the purpose of granting rupee loans to the Indian shipping companies for the purpose of the expansion of shipping Now, I will read out to you a paragraph from the Performance Budget of the Ministry of Shipping and Transport (1972-73), which will bring me to the point that this Fund has been starved lately because the Central Government has been unwilling to make current advance to this Fund Here is the paragraph which I quote -

"The Govt of India have been rendering financial assistance to the Shipping industry in order to achieve a rapid expansion in the tonnage. Assistance is given in the form of loans and is extended to both the public and private sectors. For this purpose, a Shipping Development Fund has been set up under Section 14 of the Merchant Shipping Act. 1958, the fund is non-lapsable and is made up of advances by the Government of India and the sum realised as repayments made by the Shipping companies towards repayment of the loan and interests."

Now, Sir, I will only read out the figures for the last three years, of the assistance which has been made available by this Fund for the acquisition of tonnage.—

1968-69 Rs 48 74 ctores (for the purchase of 21 ships)

1969-70 Rs 76 62 crores (for the pure hese of 30 ships)

1970-71 Rs 140 64 crores (for the purchase of only 25 ships)

In other words, between 1969-70 and 1970-71, the purchase price of ships went up so much that, in fact, the Shipping Development Fund Committee advance something

[Shri H M Trivedi]

like twice the amount in the picvious year for the acquisition of a smaller number of ships. But, Sir, I come to the main point. In 1971-72, I am personally aware that any number of applications by Indian shipping companies for purchase of ships which were approved by the Ministry of Transport. have in fact been rejected for want of funds from the Shipping Development Fund. In 1971-72, up to February 1972, an amount of only Rs 43 crores against Rs 143 crores in the previous year, was made available by the Shipping Development Fund Now it is true that it is supposed to be a revolving, non-lapsable and self-sustaining fund But if in fact, we are anxious to expand our shipping, I submit that the hon Minister must look at the proposition not in terms of the fact that the Fund was originally created with a certain sum from the Consolidated Fund of India and must now be starved of current finances. but that if expansion is possible, funds should be made available

The second item to which I would like to come is Foreign Trade. There is an amount shown here under Foreign Trade, about Rs 126 crores, which is an omnibus figure, which does not refer only to the Market Development Fund Now we are going to make an effort, we are told, that from an export level of something like Rs. 1, 500 crores, we want to increase our exports by another & per cent. Our exports in the international markets have not been competitive because of the cost and it has, therefore, been necessary to subsidise these exports and to grant several kinds of incentives Now I find from the Budget figures that a sum of only Rs 11 to Rs 12 crores is made available for the Market Development Fund in terms of disbursements which the Foreign Trade Ministry can make Any further advances which may have been charged or may be charged on the Consolidated Fund of India may probably bring the figure to something like Rs 80 or Rs 89 crores When compared to the total export level, this is less than half a per cent I suggest that if we are going to make this effort on the export front, it is going to be impossible. except on the basis of further funds being made to the Market Development Fund. The Market Development Fund is something which can be flexibly used It is something which can, certainly with the concurrence of the Finance Ministry, be used as an instrument not merely for the promotion of a certain group or a certain type of commodities but for promotional efforts on the export front in all directions,

I then come to two or three other points. I welcome the Appropriation Bill as a whole I whoteheartedly endorse the remarks which were offered by my hon, friend, Mr Manubhai Shah, this morning There is only one additional comment that I would like to make and that is in respect of the return which has been available to the Government of India for over Rs 5, 000 crores which have been invested in public sector undertakings Sir, year after year we are told stories of why it has not been possible to earn more than something like two per cent from the public sector undertakings It is true that some of these have a long gestation period. It is true that some of these have certain difficulties with regard to foreign exchange, labour and so on. However, I would certainly say that except on the basis of a major structural change in the management of these public undertakings it is going to be impossible to arrive at a stage where they will yie'd more than what they are yielding to-day When I talk of a structural change, I mean that they must cease to be treated as departments of the Government under the control of the bureaucracy This is the only additional comment that I would like to offer

On the irrigation front, I wholeheartedly endorse what was said by Mr Manubhai Shah, that any irrigation scheme which makes rapid progress in any State whatsoever, must not feel cut off for want of funds

There is only one item on which I beg to differ from my hon friend, Mr Manubhai Shah, and that is the withdrawal of the development rebates Sir, I am not one of those who plead for the restoration of the development rebate as a whole I think as a general proposition it is quite correct to withdraw this facility which was originally supposed to exist for 10 years but which has already existed for about 15 years But the withdrawal is, in one sense, completely uniform It has been withdrawn as a concession from the Finance Act as such No

distinction has been made in the withdrawal of the development rebate between industries. Now I suggest that as far as the capital-intensive industries are concerned, like steel and shipping, it is going to be impossible to generate internal resources except on the basis of a continuation of the development rebate.

I, therefore, urge upon the honourable Finance Minister to keep an open mind, even if he is unable to accept the suggestion as on today, he will keep his mind open on the restoration of development rebate facility to capital intensive industries, particularly industries like steel and shipping. In shipping I can perhaps illustrate the fact that as against something like crores which was allocated in the Fourth Five year Plan for the expansion of shipping almost a matching contribution of Rs 140 crores was in fact raised, practically half of it by the public sector shipping corporation. The Ministry of Transport says that the public sector shipping corporation was able to raise something like Rs 65 crores from its own internal resources. This was mainly out of development rebates Another Rs 65 crores practically were raised by the private sector companies Something like Rs 140 crores as against Plan allocation of Rs 140 crores were in fact raised mainly because of the development rebate facility being available to such capital intensive industries

The last point that I would like to say is that I welcome the stepping up of public investment which has been planned and which is shown in the Appropriation Bill I am not one with my riend. Dr. Kurian who said that this is a hoax. This is not Even if it happens to be in the fourth year of the Fourth Plan I would certainly welcome it because the slack in the economy will certainly not be countered unless there is a massive further public investment. But in relation to the coming Fifth Five Year Plan I believe that we must get ready to mobilise resources on a much larger scale and here I come back to what I had occasion to say at the time of my comments on the Mid-Term Appraisal on the Fourth Plan that for the mobilisation of resources for the Fifth Plan we have already probably reached a stage of diminishing retuins in terms of direct taxes on individuals and corporations. And I am inclined to think

that except on the basis of agricultural income, mopping up of resources from the agricultural sector, agricultural income and taxation on agricultural wealth, the whole edifice of the Fifth Five Year Plan cannot by raised at least in terms of resources. Thank you.

श्री रणवीर सिंह (हरियाणा) उपसभा• पति महोदय, जैसा मनुभाई शाह जी ने आज सबेरे जिक्क किया था, हमे खु। है कि दश तरक्की कर रहा है और वित्त मवालय उस के अन्दर सहयोग दे रहा है। मुझे याद है जिस रोज बगाल के बारे में बहस हो रही थी उप रोज डा० भाई महाबीर जी ने जित्र किया था कि योजना आयोग की योजनाए कामयाब न ी हुई है मझे सौभाग्य था जनसघ के संस्थापक को मूनने का भी जब पहली पचसाला योजना बनी थी। उस समय डा0 श्यामा प्रसाद मकर्जी कहा करत थे कि सरकार ने जो पचसाला योजना के लिए कज लेने का जिक्र किया है. इनको कोई कौडी भी देने वाला नहीं है. इन को कर्ज कहा से सिठगा ग्रौर कौन सा देश कर्ज देगा एक दिन वह भी आया प्लानिग में कि जब आज कम्यूनिस्ट भाइयो को भी फिक्र है कि कर्जबढ रहा है। विदेशी सरकारो का वर्जा हिन्दुस्तान के ऊपर बढ़ रहा है। अगर वह कर्जाबढना है खर्च करने के लिए, अय्याशी के लिए, तो उस कर्ज को रोकना चाहिए और अगर वह कर्जा बढ़ना है देश को बनाने के लिए, तो यह एक अच्छी बात है। गरीब देश तभी उठ सकता है जब उसको कोई सहायता करने वाला मिले। उपाध्यक्ष महोदय, इसके माथ साथ यह भी मे कह वगैर नही रह सकता कि जिस तरह से हमारे देश के अन्दर अभी तक इकोनामिस्ट मोच रह हे वह सोच भी कोई बहुत सही नही रही। भ्राप जापते है कि एक समय था दिनिया के अन्दर और इस देश के अन्दरभी कि जब देश करेसी का प्रसार मोने की तोल को सामने रखकर किया जाता है। जिस के पास जितना सोना होता था उसके मकाबले में वह उतनी करेमी छापा करता था और उस हिमाब में वह करेमी बढाया करता

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[श्री रणवीर सिह]

था। आज वह जमाना बदल गया है। दुनिया मे कही करभी के साथ मोने का वोई सम्बन्ध नहीं रहा। कागज किमी देश की तरक्की के लिए अगर रोडा बने तो उस कागज को फेक देना चाहिए, उस नीति को छोड देना चाहिए।

दरअसल में योजना बननी चाहिये वह योजना इस ढग से बननी चाहिये कि देश के अन्दर कितने हमारे साधन है और उन साधनों को जुटा करके हम देश को कहा तक आगे ले जा सकते हैं। कागज कितना छपा हुआ हमारे पास है वह तो रास्ते में रोडा बनता है, वह तो सोच की खराबी है।

प्रातः श्री मनुभाई शाहने जिक्र किया था और सही कहा था कि जहाँ तक सिचाई का सम्बन्ध है सिंचाई के ऊपर जितना भी खर्च किया जा सके वह किया जाय, उसके ऊपर कोई पाबनदी नहीं होती चाहिए, यह नहीं होता चाहिए कि इतना रुपया बजट के अन्दर रखा था इससे ज्यादा नहीं मिल सकता । वह इसलिए क्यों कि खेती के सम्बन्ध में ज्यादा रूपया लगाया गया तो देश के अन्दर खेत की पैदावार बढी और भाव गिरे। भाव स्थिर रहे या गिरे उसके लिये जरूरी है कि दरअसल में पैदावार बढे। यह सही है कि लोगों को काम देना चाहिये लेकिन सिर्फ तनख्वाह देने के लिए काम देने से देश को नहीं बना सकते, देश तभी तरककी कर सकता है और उसकी एकानामी तभी स्थिर हो सकती है जब कि हम काम इसलिए दे कि वह पैद। बार को बढाये। देश के अन्दर जो खेती है और जो दूसरे छोटे-छोटे कारखाने है उनकी वही हालत है। उपसभापति महोदय, अभी जिक किया गया कि खेती से आमदनी पैदा होती है, ग्रगली पचसाला योजना के लिए खेती के ऊपर कर ज्यादा लगाये तो भी खेती से पैदाबार बढ सकती है। उपसभापित महोदय, हमको याद है कि इस देश के अन्दर जमीदारी अबा लिशन किया था और उस वक्त जिनकी जमी-दारी छीनी थी उनमे एक हमारे माननीय सदस्य दरभगा के महाराज थे, मुझे याद है कि वह

सदन के अन्दर रोये थे ग्रौर उन्होने यह कहा था कि हमको मुआवजा इतना भी नही मिलता जितनी कि एक साल के अन्दर उससे आमदनी होती है ग्रौर वह भी बाडम में मिलता है। अगर देश को आगे बढ़ाना है तो किसी को छट देकर देश आगे नहीं बढंगा। देश आगे तब तक बढेगा जबिक जितने हमारे कारखाने है उन कारखानो को हम तुरन्त सरकारी कारखाना बनाये और जिन भाइयो ने कारखाने लगाये है उनको नक्दी की शक्ल में कम्पेनसशन देने का विचार छोड़ दे. उनको बाड दिया जाय जिस तरह कि जमीदारी अबालिशन के लिये बाँडस दिये गये थे और जो देहात के अन्दर कारखाने लगाये उनको उन बाड में से उसी वक्त कर्जाद दिया जाय जब तक कि इस देश के अन्दर रूरल इंडस्टियलाइजेशन नहीं होगा तब तक यह देश आगे नहीं बढेगा, तब तक इस देण की तरक्की नहीं हो सकती। इस देश के बहत सारे भाई है जो कि यह सम-झते है कि भिम सुधार के कानन स शायद इस देश की तमाम बीमारियाँ खत्म हो जायगी लेकिन वह बात सही नही है। जमीन को नोई बढा नही सकता, कोई घटा नही सकता, जमीन जितनी है उतनी ही रहेगी, आबादी घटती है और बढती है। यदि हम अपने पूराने जमाने के इतिहास को भी देखे, हिन्द्स्तान के पूराने इतिहास को भी देखे तो उस वक्त भी चालीस फीमदी से ज्यादा आदमी हिन्दुस्तान के देहातो मे छोटी-छोटी कारीगरी मे काम करके ग्रपनी रोजी कमाते थे और अगर आज हम नये हिन्द-स्तान मे यह समझे कि देहान के अन्दर 85 फीसदी या सौ फीसदी भाई जमीन मे से आम-दनी निकाल करके अपनी गुजर कर सकेगे तो यह सोच सही नही है, यह सोच गलत रास्ते पर ले जाने वाला है। अगर हम सही मायनो मे आगे बढना चाहते है तो हमे कुछ और सोचना है। हम आज तक क्या देखते है कि हमारे देश के 25 साल के इतिहास मे बहुत सारे कारखाने सरकारी बनाये गए। जो नए बनाये गए उनकी तो दूसरी बात है लेकिन जिन कारखानो को सरकार ने लिया वह क्यो लिया,

वह इसलिए कि जिन कारखानो को कारखाने-दार चला नहीं सकते थे उनको सरकार ने लिया। तो यह कैसे हमारी आर्थिक भ्रवस्था को ठीक कर सकता है और अगर इस तरह से हम लेते रहे तो दो परसैट ही नहीं शायद दम पर-सैट घाटा हमें उठाना पड़ेगा। हमारी तरक्की तभी हो सकती है, पबलिक सेवटर से हमे आभदनी तभी हो सकती है, जब कि जितनी म्टील इण्डस्ट्रीज है, और वेसिक जितनी कि की और बेसिक (Kev & basic) इण्डस्ट्रीज है, हैवी इण्डस्ट्रीज हम शुरू करे, की (Key) इण्डस्ट्रीज से, बेसिक इण्डस्टीज से हम शुरू करे। टिसको और इसको से शुरू करे, क्योंकि जब तक स्टील सरकार के पास नही होगा तब तक हमारे देश की म्राधिक नीति सही नहीं हो सकती। वे सब के सब सरकारी कारखाने बने । स्रौर वे तजुर्बेकार भाई है, देश उन कारखानेदारों का मशकूर है जिन्होंने इस देश के अन्दर कारखाने लगाए और जो कारखाने उन्होने अच्छे चलाए वे उनसे ले लिए जाए तो वे देहात मे जाकर छोटे-छोटे कारखाने भी कामयाबी से लगायेंगे और देश की आगे बढायेंगे लेकिन कारखाना लग गया तो उनकी सुरक्षा नही होगी अगर महगाई चले और उनको रिवेट मिलता ही रहे । वह तो होने वाला नहीं है। देश के अन्दर आज भी स्टील के प्रोडक्शन के लिए कोई डेवलपमेट रिवेट की बात करता है तो मे समझता हूं वह न जाने कौन से वक्त वी बात सोच रहा है। आज तो जमाना बिल-कुल दूसरा है। आज सही बात यह है कि 75 कूटम्बी का कारखानों से सम्बन्ध है। उनसे क्या देश की गरीबी हट सकती है, वह गरीबी हटाने मे कोई इमदाद दे सकते है, या उनको सरकारी बनाकर हो सकती है? आज तो जमाना है देहात की तरक्की और देहात की स्रामदनी बढाने का। यह बात सही है कि एक जमाना था जब खेती का पेशा कमाई नाधधा नही समझा जाता था, वह टोटे का धधा समझा जाता था - वह एक तरीका था जिन्दगी को निभाने का। 5 साल के अन्दर एक फसल

अच्छी होती थी, 4 साल तक भखमरी होती थी तो भी चलता था, टोटे के अन्दर भी खेती करताथा। आज तो खेती भी इण्डस्ट्री है। ट्रैक्टर है, उसकी कीमत बढती है, डीजल आईल है उसकी कीमत बढ़ती है और दूसरे इक्विपमेन्ट है, चाहे वह खाद हो दूसरी चीज हो, हर एक चीज की कीमत बढती है और हम महसूस करते है कि खेती से आमदनी लेने के लिए उन्हे बहुत ज्यादा कीमत देनी पडती है। आज दुनिया के उन्नतशील देशों के अन्दर कही भी खाद के इतने ऊंचे भाव नही है जितना हिन्द-स्तान के गरीब किसानों को खरीदने के लिए दाम देना पडता है और हम तरक्की करते है कि हिन्द्स्तान का गरीव किसान अपने पेट को पट्टी बाँध कर हिन्दुस्तान की तरक्की करवा देगा, यह स्वत्न की बात है, यह देश के अन्दर मुमिकिन नही है।

Bill, 1972

अ।ज अगर हम देश में तरक्की कर सकते हैतो जितनी जहाजरानी की, शिविस की. कपनीज है, सबको नेशनलाइज करे। यह आम-दनी का एक नया जरिया है भीर इसी तरह से और इण्डस्ट्रीज है, उन सबको लेले नब तो गरीबी हट सकती है, गरीबी हटाने का कोई प्रोग्राम बन सकता है।

उपसभापित महादय, इसी तरह चीनी के कारखाने वाला की एक क्हानी है। मुझे मौभाग्य मिला हिन्द्स्तान की काँस्टिटएट असे-म्बली मे रहने से लेकर लेजेस्लेटिव्ह असेम्बली के अन्दर सदस्य रहने का और उस वक्त से लेकर आज तक का मैं एक इतिहास बता सकता हूं। कारत्वानेदारों ने जब यह कहा कि चीनी हमारे पास बहत है, चीनी कोई उठा नहीं मकता, इसको बाहर एक्सपोर्ट करने की इजाजत दी जाए और ज्योही इजाजन मिली, 2 महीने के अन्दर चीनी लुप्त हो गई, गरीब हिन्द्रस्तान के चीनी खाने वाले को चीनी नहीं मिली। यही हालत आज तक की है किसान को मुश्किल होती है क्योंकि आखिर वह उस जमाने का किसान नहीं रहा जो टोटे के लिए खेती

करे। ग्राज वह भाव का हिसाब लगाता हैगे — हूँ बाने मे फायदा है, गन्ना बीजने मे फायदा है या आइलसीड बीजने मे फायदा है और जब देखता है उस चीज मे फायदा है तो पिछली फमल को छोड देता है लेकिन छोडने के लिए कुछ समय चाहिए, कुछ समय के अन्दर फायदा देने वाली फसल बीजना आरम्भ कर देता है। फर्ज कीजिए इस साल गन्ने की कीमत अच्छी रही तो त्रगले साल गन्ना ज्यादा बीजेगा, अगले साल गन्ने की कीमत गिर जायगी तो उसको नुकसान रहता है, तो वह 2 साल बाद गन्ने की जो देश के अन्दर विजवाई होगी तो गन्ना कम होगा और चीनी नी महगाई हो जायगी। यही हाल दूसरी फसल का होगा।

Appropriation (No. 3)

मै एक बात और कहूगा कि हमारे हरियाण। और दूसरे प्रदेशों में पिछले साल के अन्दर 500 करोड रुपये का ओवरड्राफ्ट रहा है। मुभाकाे मालूम नहीं दूसरे प्रदेशों का कि उनका ओवर-डाफ्ट क्यो रहा...मै मानता है उन लोगो ने जिस तरह हमने अपने प्रदेश के अन्दर तरक्की करने के लिए, ज्यादा ाम बढाने के लिए 30 करोड लिया, उसी तरह से लिया । मुझे याद है जब पहले लोक सभा में इस बात के ऊपर बहत चर्चा हुई थी और घमन्डी लाल बन्सल हमारे साथ सदस्य होते थे, उन्होने छोटी बचत के बारे मे कुछ तथ्य रखे। उन्होने कहा था कि यह जो इधर से उधर कर्जा हेते है, थोडे दिन के बाद वापिस लेते है, निकालते है, इससे कैसे बजट के अन्दर फायदा है, लेकिन उस बात के वित्त मंत्री श्री सी०डी० देशमृख ने कहा था कि नहीं, नहीं, यह ठीक है, बाकायदा सवाल जवाब मे यह बात हुई थी। इसी तरह से हमारे हरियाणा प्रदेश के अन्दर अगर लडाई न आती, चुनाव न आते तो 26-27 करोड छोटी बचत से रुपया इकटठा करते। मै उसको नेट ग्रामदनी नही मानता हूँ क्योंकि उसमें से बहुत सारा वापस लिया जाता है, लेकिन यह एक बात है कि वित्त मन्त्रालय की जो हिदायत थी वह नहीं कर पाए, इसलिए औवरडाफ्ट हो गया । ओवरडाफ्ट हो जाय और वित्त मत्रालय कहे कि जितना ओवरड्राफ्ट स्टेट के अन्दर हुन्ना है उसकी सैन्ट्रल एसिस्टैस से काट दिया जाय तो फिर बगाल, आन्ध्र और हरियाणा मे तो केन्द्रीय सरकार की सहायता मिलने वाली नही है। किस चीज के लिए चाहिए ? नहरो का जाल बिछाने के लिए, नहरों को प्रस्ता करने के लिए। मुझे याद है, हिन्दुस्तान के एक बहुत बड़े इंजीनियर ने एक किताब लिखी है, उसमे लिखा है कि अगर तमाम नहरे पक्की कर दी जाय, वाटर कोर्स पक्के कर दिए जाय तो 33 परनैट पानी जो जमीन मे जज्व हो जाता है वह खेती की पैदावार में लग सकता है।

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पजाब, हरियाणा का इरीगेशन सिस्टम है या कोई भी श्रीर प्रदेश है, वहा हम और कोई डैंग बनाए, उसके लिए पानी बढाना चाहे तो पानी बढ़ाने के लिए जो खर्च पड़ेगा उससे कही कम खर्चीला यह तरीका है कि जो आज की नहर है उन्हे पूस्ता किया जाय । हरियाणा प्रदेश के अन्दर यही हो रहा है, सडके बन रही है, तरक्की के काम हो रहे है। यहा के वित्त मना-लय के नुमाइन्दे गए, और दूसरे विशेषज्ञ गए, उन सबकी राय है कि हरियाणा ने एक नया रास्ता दिखाया है। भाई महावीर कहते थे, उन्होने दुनिया के दूसरे देशो का नाम लिया, वहाँ जाय। मै वहता हु कि ताईवान जाने की जरूरत नही है, चीन जाने की जरूरत है । दिल्ली से 10 मील परे जाने की जरूरत है। देश कितनी तेजी से तरकाी कर सकता है या कोई प्रदेश कितनी तेजी से तरक्की कर सकता है यह हरियाणा से सबक मिल सकता है, लेकिन वह तरक्की रुक्त जायगी अगर हमको केन्द्रीय सहायता का पैसा नहीं मिलेगा। पैसा कोई सोना है ?वह तो कागज है जो छाप कर देना होता है। उस तरीके से किस तरह से इनफ्लेशन होगा, डेफि-सिट फाइनेमिंग से कैसे देश को मुसीबत होगी यह समझ मे नही आता। इकानामिस्ट भी और हम सब भाई तनखादार है, हमे डेफिसिट फाइ-

नैसिंग से शायद शेर से भी ज्यादा डर लगता है। डेफिसिट फाइनैसिंग जितनी पहली व दूसरी पाचसाला योजना में हुई उतनी चौथी में न हो, उससे हम डरते हैं। तो कैसे काम चलेगा। (Time bell rings)दो-तीन मिनट मेखत्म कर दूगा। इसलिए हरियाणा व दूसरे प्रदेशों की उन्नति के लिए केन्द्रीय सहायता मिलनी चाहिए।

श्री उपसभापति : अब नही।

श्री रणवीर सिंह: मैं आज के लिए तैयार नहीं था, फिर भी...

श्री उपसभापति : आपने 20 मिनट ले लिए, अब अपनी बात खत्म कीजिए।

श्री रणवीर सिंह: 1800 करोड हपए की हमारी पहली पाचमाला योजना बनी श्रीर उस वक्त भी हमने डेफिसिट फाइनैमिंग की, दूसरी में भी की, आज चौथी में डरने से कैसे काम चलेगा। पंसा हम टैंक्स लगा कर तसूल करते हैं, डेफिसिट फाइनैमिंग भी एक तरह का टैक्स है।

हमारे देश के अन्दर क्या हालत है। 200 रुपए का तनखादार तमीम कूटम्ब का काम चलाया करता था। खेती में हर आदमी को काम करना पडता है। इसी तरह मे जो आदमी तनखादार है उनके घर में हर आदमी को काम करना होगा उसका ध्यान रखे तो काम हो सकता है। आज प्रतिमास 1700 रुपए में भी डर दिखाया जाता है आत्म हत्या का । इस देश के अन्दर कितने स्रादमी है जिनको 1700 रुपए माहवार की आमदनी है। इसी तरह से लोग आत्म हत्या करने लगे तो यह सारा देश आत्म हत्या कर लेगा। उस दिष्ट से यह देश कैसे आगे बढेगा। इस देश के लिए दूसरे तरीके से सोचना चाहिए। हम अहिंसा पर विश्वास करने वाले आत्म हत्या करते है, वह देश के लिए अच्छी बात नहीं है, लेकिन उसके लिए भी अच्छी बात नहीं है। आत्म हत्या कोई देश का मान नहीं बढाती, देश के मान को गिराती है

और उनकी तारीफ करना देश के मान को गिराना है।

DR K. NAGAPPA ALVA (Mysore): Mr. Deputy Chairman, Sir, there is an atmosphere of uncertainty and confusion and also a crisis of character in the country today. We want speedy economic progress and, at the same time, social justice but what have we achieved so far? We cannot be satisfied that we have done our best part in the matter of planning and in the matter of implementation of our prgrammes because today the slogan is and the attempt of the Government and of the people in the country is Garibi Hatao-the eradication of proverty in this country. problem of unemployment is becoming Price rise is there and that is explosive not cotrolled Government find it difficult It is good that we are truthful to ourselves and to this country and say what is going on. It has been admitted, even this morning, by our Finance Minister that there is, what is called, a parallel economy in this country It is an insult to the intelligence and the great cultural heritage of this country.

Huge amount of money is being spent for luxury and all sorts of things. Wherefrom and how does this money come to these people? Are we to suffer for the sins of a few people in this country, because the Government is helpless? But is the Government really helpless? Have they made a serious and sincere effort in this direction? What are the living conditions of the people today?—leave alone the living standards.

We have been hearing about imbalances, disparities and inequalities What is the magnitudte of inequality, what is the cause of imblance? The imbalances have to be made up, the inequalities have to be bridged. Just compare the rich with the poor in their living conditions and the ways or how much they are spending. It has been found from the survey reports-and it is painful to note-that there are certain areas in the country where people are not in a position to spend more than ten rupees per month for their food and other things. I am on y making an appeal to the Government there be proper understanding and co-operation between the different Ministers. Let

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there be proper thinking first, then action and then the programmes, the infrastructure in certain cases and also proper implementation machinary or agency every where. Corruption at all levels needs to be curbed and efficiency of administration to be increased.

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Here again, I must say that the importance and responsibility of the Finance Ministry must be understood. I am happy that proper persons are handling that partfolio. A powerful man is the Finance Minister an intelligent Minister of State who comes from Kerala, a place known for intelligence and high standard of literacy but where there is increasing density of population and the cultivable and habitable land is too little, and a mother as Deputy Finance Minister. We have to consider seriously the shifting of emphasis and flixing of priorities on different subjects. This has not been done. I am happy that this time there was the mid-term Plan appraisal It took note of the shortfalls but I say that you have to see as to what is the magnitude of the shortfalls. I wish to repeat today what is the magnitude of the shortfalls. Before saying that I must point out that it is the human mettle, it is the human resources, it is the skill, strength and calibre of the people that have to be built up in this country. But what is the position? It is the care of the mother, the health of the mother and the proper upbringing of the children that is needed. It is said that investment on health problems gives rich dividends. It is wise to learn from our mistakes and also from other How much have we advanced countries. spent for these things after all? There are contributory factors for the promotion of health, building up of health. Health of mind, body and soul must be aimed at in this country. I notice a glaring shortfall in Plan expenditure on health. The progress ol expenditure has been much behind the schedule of the total outlay on about Rs. 434 crores. Only about 40 per cent of that amount was spent in the first three years of the Fourth Plan. From this, Sir. you can understand how the programmes are being implemented, how they can be implemented and what the fate of targets are. We are not achieving targets in this field.

Sir, because the time is short, I must cut down certain points which I want to

emphasise today and elaborate also. I am appealing to this Ministry to give the importance that is due and the priority that is due for health and allied subjects. The subjects of health, family planning, nutrition, prevention of adulteration, tourism, forest and afforstation and mainerals must be given due importance and priority. Here I must say that if tourisom and forestary are properly exploited, they will perhaps form not less than one-fourth of the resources of this country that are needed.

4 P.M.

Then there is, housing, drinking water supply, sanitation very important problems indeed. I must also say some thing about diseases because it is necessary once again to emphasize that it is health, education, food and housing which are the most important things. But there are factors which contribute towards a deterioration of health; there are also factors which cause diseases. A'l these thing have ta be looked into. Here I would like to give certain figures. There are 6 million blind in India, five million with eye diseases and defects 2.5 million deaf, 10 million physically and orthopaedicaily defective people, ten million mentally defective or deficient; five lakhs every year die of tuberculosis, 7 million suffer from tuberculosis, 2.5 million leprosy patients and out of that 25 per cent only undergo treatment. There are five million beggars in India including leprosy patients, blind people and others; there are other varieties of beggars also in our country. Then there are slum dwellers; I do not have all the figures but this morning I read that in Madras there are 7 lakhs of slum dwellers. In Bangalore City out of 16 lakhs of people there are 21 lakhs slum dwellers. Besides the e there are pavement dwellers. Twenty million people suffer from venereal diseases; five lakhs of people die of cancer every year and not less than 2 million suffer from cancer out of which only 5 to 10 per cent go in for treatment. Then there is the collosal question of malnutrition and undernutrition. More than 50 per cent of the people suffer from malnutrition. Over 20 million in India are unemployed; 15 crores of people are illiterate and 90 per cent of the farmers are indebted. So far as drinking water supply is concerned the present position is in 90,000 villages there is no drinking water

supply and in one lakh and ten thousand villages there is no pure or protected drinking water supply and these people suffer from what is called the problems and diseases due to contaminated or impure water. Then there is the question of housing How many millions of houses we have to build? It is becoming topsy-turvy; I must says that the rural population is being neglected. I say the entire planning must be rural-biassed. It is only when rural India becomes self-reliant we will be able to sustain this country and to safeguard the interests of this country in every respect and make democracy and freedom safe. About impalances the less said the better. As a result of political pressures industries are being started in certain places and so many other things are being done With all the sincerity at my command and with prayer I appeal to you, let there be no politics in the matter of taking decisions and in the implementation of the programmes or in choosing places for the location of industries. Dispersal of industries is very Rural industries is a must. necesssary

Today there is another thing, which is painful, I must say, it is a new idea. The idea of self-reliance was there, but the latest is uniformity, uniformity in land reforms. If India is rich, it is because of the variety, and if India is strong, it is because of the variety in many things And India varies in different parts of the country, in the matter of rainfall, in the matter of climate, in the matter of soil and such other things. I am saying about uniformity in land legislation, or land reforms, as they are called About the ceiling on land, about the ceiling on family holdings and about the small holdings I am saying Let all these things be seriously considered. By distributing the land to the poor people you won't be able immediately to solve their problems. Giving these lands to the land'ess labourers Sir, the most important in meaningless thing that has to be remembered in the implementation of these programmes is about the probable implications. It is for you in the Finance Ministry to use your influence, I must say, with the Central Cabinet and with the Planning Commission In all these Having all things you must have your say these facts and figures before you, it is for you to examine and understand. Let there be no fragmentation of holdings If the

surplus lands are to be given, let them be given to those people who have uneconomic hold ngs Deeply, considering all the aspects, let the dec sion on ceiling and other things be taken. We have to think over and discuss all these things threadsare All of a sudden anything and everything cannot be achieved. So, I am saying it is a question of economy and it is India's economy It is the rural economy that must be the basis and strength for our economy We have to build up the economy all round.

Then, Sir, about the children, I will only say this much. 210 million children are born every year in this country. The rise in population is 120 million because 90 million people die. What we have to remember is that we have to look after the welfare of 210 million children being added on every year to our already emaciated We have to provide them population We have to give them food and nutrition education. We have to reduce the sufferings of the mothers in this country, Motherhood has been respected in this country always and I am happy that our Prime Minister is the most powerful person today after she has got the massive mandate of the people in which the major is of women. I say this because all the women of this country look to the Prime Minister for the alleviation of their suffierings If she can make up her mind, it is easy for her. Let the All India Radio be used. Let every propaganda media be made use of. Let her make it a point to say a few words in every speech. Where she addresses lakhs of people, let her make an appeal to the people to see to the health and we'fare of the mothers and children and appeal to the men also to look to their care and health. Also, the mothers today everywhere want children by choice and they do want childern by chance. For that it is very necessary that the question of Family Planning Programme has to be emphasised, and personal interest by the Prime Minister will go a long way to see that this programme is implemented, and the children. the future leaders, will become full citizens of this country. We have a large population today. This is the largest democracy in the world, but for that democracy to become strong care of the children is very necessary I shall say what exactly is happening in the medical field.

In spite of so many reports and efforts

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we are having 1,20,000 doctors or so. For 5,000 persons we have one dector. We want to have at least one bed for 1,000 persons, but we do not have one bed even for 10,000 if you take rural India into consideration In this connection I make an appeal to you It is very necessary that all that all the systems of medicine are encouraged and built up with proper staff, proper research and proper medical education You must see that all the people who deserve treatment get the care that is necessary.

Now, Sir, I Come to tourism In tourism very little has been done. If there is anything that has been done and which we can see it is perhaps the starting of five-star hotels and some tourist hotels here and there They have done pretty little For comparison I will say one thing It is not only a question of earning foreign exchange. It is a question of building the bridge of understanding with other countries so that they may know us in the real sense of the term. When they come here what do they see? they see the dirty places, all sorts of beggars and obstacles. There is no good transport arrangement There are no good hotels One thing we have to remember Tourism is not simply to attract the very rich foreign tourists is meant for all classes of people Indian and Home tourism and domestic tou-Foreign rism must be build up because we expect that at least one out of hundred of our own people would go on tour to see the country We have got many places of historical and cultural importance, beauty spots and so many attractive things Ind a can be consigered to be a miniature world I had a ehance of going to some of the countries and knowing about their India can excel any other country in this respect. Tourism is a 11,000 crore world industry Today it In five years it will be is fast growing Yugoslav a invested Rs Rs 18,000 crores 38 crores in tourism in the year 1968 and earned Rs 140 crores in two years in One lundied and fifty foreign exchange tlousand visitois cane two India in 1964 and 245,000 people in 1969 earning Rs 33 What a vast coun'ry What is our population? What is our richness? terms of word tourism India got only one out of every thousand wold tourists. India can be the world's most attractive tourist

country. Any amount of money can be earne In certain countries more than half of their national income is from tourism. Let there be no complacency at all in these things. And I must say that the Finance Ministry also will have to play a very great and bold The Planning Commission and the Finance Ministry must discuss these things threadbare and know things as they are It is not a question, as people used to say, of jugglery of words and figures should not be there Let us not get the satisfaction that we have got the vote of the peop'e and that we can get on some-Let us 'ee the truth of the matter Let us go deep into the thing, and see how we will be able to solve the problems of poverty, misery and unemployment and also price rise, and how the economy of the country can be built up, so that disparity, inequality and imbalance can be set right It is only these things that are wanted in India, and by these the unity of the prop'e can be built up It is very necessary.

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Before concluding, I may have your permission just to say a few points about, in a way, an injustice committed, to some extent I must painfully submit about it. Though there may be difficulties, I am su e what is due to Mysore in certain things is not being done with greater attention and speed that are necessary Sir, the Vijayanagar Steel Plant's foundation was laid by the Pr me Minister The other day we felt very much to know that a policy to have tle full capacity of other steel mills only for the present was announced appeal that this work may be started and may be completed. The target for expenditure is Rs 800 odd crores

Then, Sir, there is the Kudirai nukh iron o e which is magnetite iron ore amount of ore is there, perhaps, it is the third largest deposit in the world project is also not coming up very well. Also the Mangalore Harbour is not progressing satisfactorily What is wanted is a harbour which can allow one lakh tonne capacity steamers to come Ti e foundation is there for a 45 feet depth harbour that will have to be built Then there is the fertiliser project. That also will have to be taken up and speeded up

Finally, irrigation is the most important thing. We are backward in that and there also, clearance has not been given for some of the projects. Financial aid is not being given and so many things come in the way, like the inter-State water disputes, etc. I only appeal to you to see that these projects come up because in the interest of the country also it is very necessary. For the State it is all right but these projects will also contribute to the great ness and richness of our country.

Thank you, Sir

श्रीमती लक्ष्मं कुमारी चुंडावत (राज-म्यान) उपसभापति महोदय, आज के इस विज्ञान के युग म जब कि एक मूल्क का दूसरे मृत्क से फामला बहुत नजदीक होता जा रहा है, टिंग्जिम एक इंडस्ट्री के रूप में स्थापित किया गया है और वर्ल्ड मे उसका इसी तरह से विकास हआ है। हमारे यहाँ भी हम न एक इ इस्ट्री के रूप मे ट्रिज्म को स्वीकार किया। टन पिछले कुछ वर्षों में हमने इस बारे में काफी प्रयाम किया ओर उसका विकास विया और उसको आगे बढाया, इसमे कोई दो राये नही है और उसी का यह सबूत है कि जब 1962 मे हम को उससे विदेशी मुद्रा की आय 200 मिलियन होती थी, आज 8 साल के बाद उम से दूग्नी 400 मिलियन की आय हम उर रहे है। लेकिन प्रब्न हमारे सामने पह है कि क्या हम ने जो विकास किया या जो उपलब्धि की वह हमारी क्षमता को देखते हुए, हमारे मुन्क को देखते हुए यथेट्ट थी ? क्या उससे हमे सतुप्ट हो जाना चाहिए ? मै कहती हू कि उससे हमे सनुष्ट नही होना चाहिए। जब हम दूसरे मृत्को की और नजर डालते ह। जो हम से बहुत छोटे है, तो देखते हैं कि उन्होंने ट्रिज्म को कितना वढावा दिया है। वह जो दूसरे मल्क है उन के आकडों से पता लगता है, स्पेन एक छो।टा सा मुल्क हे लेकिन उसमे प्रति वर्ष 30 मिलियन ट्रिस्ट आते है।

[THE VICE-CHAIRMAN (SHRI V B, RAJU) in the Chair].

योग दूमरे भी उतने ही छोटे मूलक है और वहा की स्थिति यह है कि वहा की आबादी कुल 25 मिलियन है और ट्रिस्ट प्रति वर्ष वहा पहुँच ਗਰੇ है 32 ਮਿਨਿयन ਸ਼ੀर वहाँ की जो कूल नेणनल इन्कम होती है, उस इन्कम का 46 परसेट ट्रिज्म से मिलता है। जब हम अपने मुल्क पर उन लोगों के मिलान में नजर डालते ह, तो हम को पना लगता है कि हमारा टार्गेट हे इस पचवर्षीय योजना की समाप्ति तक हम 8 लाख ट्ररिस्टो तो यहा बुलाने की आणा रखते है, आकाक्षा रखते है। हम कह नही सकते कि हमारी पह आशा और आकाक्षा पूरी होगी या नही । ९ लाख का हमारा टार्गेंट है, यह हमारी आकाक्षा है । आखिर हमे इस नजर मे देखना होगा कि इन छोटे-छोटे मुत्तो के पास इतनी भारी सख्या में ट्रस्टि क्यो पहुच जात है और हमारे पास क्यो नहीं आते जब कि उन मुल्को के पास उतनी वेराइटी नहीं है जितनी कि हमार पास है। जितनी हमारे पास दिखाने के लिए चीज है वह उनके पास नही है। इटली जो इतना छोटा मुल्क है उसम वेनिस और परोरस दिखाने के लिये हैं। उप को उनमे ग्राय होती है। स्विटजग्लैड र्व। जितनी आय होती है, वह वहा के जो हिमाच्छा-दिन पहाड है, उन के कारण होती है। इसी प्रकार उन मुल्को के पास कुछ न कुछ ऐसी चीजे है जिनसे वे ग्रयनी आय करते है। हवाई द्वीप है, वहा मी-बीच ओर दूसरी आमोद-प्रमोद को चीजे है जिनसे वह अपनी क्षाय करलेताहै। हमारेपास क्यानही है? जो कुछ इन मुल्≆ो के पास अलग ग्रलग मिला कर है वह सब अनि हमारे मुल्क मे है। हमारे पास इन प्राकृतिक चीजो के अलावा, सस्द्र, पहाड, नदियो के अलावा, सी-बीच के अलावा मान्मेट्म ह, हमारा खजुराहो है, हमारा कोणार्क है, हमारा चिन्तोड और रणथभौर है और इसके जलावा एक नहीं अनेक चीजे है जो टूरिस्टो मो आर्काषत कर सक्ती है, लेकिन हम इस मामले मे ग्रागे नहीं बढ सके। इसका

[श्रीमती लक्ष्मी कुमारी चूडावत]

कारण यह है कि होटलों का जितना प्राविजन हमारे मुल्क मे होना चाहिए था वह हम नही कर पाये। अच्छे हवाई रास्ते होने चाहिए, उनके माधन हम डवलप नहीं कर सके। इसी तरह से हमारा ट्रासपोर्ट है, उसको भी हम आगे नहीं बढा सके। आज दुनिया भर के टूरिस्टो की जो माग है, जो कि हमारे मुल्क मे आना चाहते है, उनकी माँग को हम पूरा नहीं कर सके, उन चीजों को हम प्रोवाइड नहीं कर सके, जिमसे कि टरिस्ट यहा आ सके। इसके लिए हमे विकास करना है। हमे इस के विभिन्न अगो पर सोचना है। जब हम इस के विकास की बात सोचते है, तो प्रश्न पैदा होता है कि ट्रिस्ट क्या च हते है ? एक ट्रिस्ट क्या देखने के लिए ग्राता है ? टूरिस्ट वह कुछ देखना चाहनाहै जो उसके पास नही है। टूरिस्ट वह देखना चाहता है कि जो दूसरे किसी म्लक का अपनापन है। जब ट्रिस्ट यहाँ ग्राता हैतो वह यहा का जन-जीवन देखना चाहता है वह भारत की आत्मा का दर्शन करना चाहता है, हमारी सस्कृति का साक्षात्कार करना चाहता है, लेकिन अफमोस है कि हम ने यह चीजे अपने ट्रिस्टो के लिए, मै तो कहगी कि नही दी। जब ट्रिस्ट हमारे यहा आता है तो उसको हमारे होटलो मे उस भारतीय आत्मा के दशन नहीं हो पाते, जिस सस्कृति की बात वह पुस्तकों में पढता है, उसकी झलक उसको वहा नहीं मिलती। जो हमारे नृत्य है, लोक नृत्य है लोक सम्कृति हे, उसके बारे में वह बेहद उत्सुक रहता है, लेकिन हम उसको इस बारे में किमी तरह की जान-कारी नही दे सकते । मै उदपपुर और जयपुर जैसे शहर से आती ह जो कि ट्रिस्टो के लिए नबर दो और तीन के शहर है। मे जाननी ह कि शाम के वक्त जब टूरिस्ट आ कर होटल मे बैठता है तो उनके पाम रिक्रियेशन के लिए कोई मसाला नही होता कोई मामग्री नही होती। उनको शाम बिनाना म् रिकल हो जाता

है। वह चाहते है कि हमारे जन-जीवन के वारे में ज ने लेकिन हम उसको वह कुछ दे नहीं पाते। इ लिए मै यह निवेदन करूगी कि हम जो इन होटलो पर खर्च करने जा रहे हे, शायद 8 करोड रुपया नये होटलो के बनाने पर ऋण के रूप में हम देने जा रहे है, उसके लिए उन पर इस प्रकार की पाबदी लगाई जाए श्रौर इन होटलो को इस तरह से बनाया जाए क्यों कि होट तो पर करोड़ो रुपये व्यय हो रहे हैं कि उनके अन्दर आने पर ट्रस्टि को वास्तविक भारत के दर्शन हो। वहा उनकी सजाबट भारतीय ढग की हो, वहा जो उन्हें भोजन दिये जाये वह भारतीय ढग के हो। आज हमारे होटल विदेशों की नकल कर रहे है और वह भी भोडी तरह की नकल कर रह है। जा हम वहा खाना देते है उसमे ट्रिस्ट को कोई आनन्द नही आता। वह यह देखने क लिये यहा अग्ता है कि हमारे यहाँ का भोजन किस तरह का होता है। हमारे अलग-अलग राज्यो के अलग-अलग भोजन है, हमारे अलग-अलग राज्यो की अलग अलग सस्कृति है, अलग-अलग वेशभपा है, हे किन उसकी कोई झाकी उनको हमारे इन होटलो मे नही मिलती। उसको उनका कोई ज्ञान नही हो पाता। जब वह उदयपूर म या जयपूर मे आता है तो साफा बाधे हए बीकानरी साफा बाधे हए जो वेटर होते है, तो वह उनके लिए आनन्द की चीज होती है, वह यह सब देखना चाहते है। इसी तरह से जितने हमारे राज्य है, उनकी सस्कृति के अनुरूप वहा के वेटर्म हो, वहा जो महिलाये काम करती है वह ग्रपनी परम्परागत पोशाकम रहे। इसी तरह से हमारे यहा भोजनो की कमी नहीं है, एक-एक राज्य मे हजारो तरह के व्याजन बनते है, उनको बना कर उमी तरह मे परोसा जाए। तो इत सब चीजो क ऊपर विशेष तौर पर ध्यान • देना चाहिए कि वहां हम अपन यहां की सम्कृति का प्रदर्शन करे। णाम के वनत लोक नृत्य हो, म्यूजिक हो, विवता हो इस तरह की चीजे हो। यह सब ट्रिस्ट के सामने पेश की जाये ताकि वह

यहां की एक स्मृति को लेकर जाए कि हिन्द-स्तान की संस्कृति कितनी गहरी है, उसमे कितनी विधाये है, क्तिनी विविधना है और कितना आनन्द है। ट्रिस्ट्स यह सब चीजों को देखने के लिए यहां ग्राते है। आज जब कि किसी विशेष लाइन का कोई व्यक्ति आता है, जैसे कि कोई कवि हो, कोई सगीतज्ञ हो या किसी विशेष लाइन का जानकार हो, तो जब वह आता है तो उसकी बहुत इच्छा होती है कि उसी लाइन के भारतीय विद्वानों से मिले और इसी तरह जो भारतीय लोग है, उनकी भी बडी इच्छा रहती है कि जिनका नाम हम सुने हुए होते है, जिनको मिलने के लिये हम उत्सुक रहते है उनमे मिले, लेकिन जब वह हमारे नगर मे आते है तो पता ही नहीं चलता कि कौन विभित्त आई और चली गई। इस लिए जो व्यक्ति इन बातो से रुचि रखते हो उनकी आपस में मीटिंग हो सके, उनका गेट-टुगेदर करने के लिऐ वार्यक्रम होटल में बनाया जाना चाहिए।

दूमरी चीज जो मैं आपके ध्यान मे लाऊंगी वह यह है कि जो 6 करोड रुपया होटलों के ऊपर खर्च किया जा रहा है वह बडे-बडे होटलो पर किया ज। रहा है। सबसे ज्यादा ध्यान दिया जा रहा है। लक्जरी होटल्म के ऊपर फाइव स्टार होटल के ऊपर और फोर स्टार होटल्स के ऊपर। जो अमीर आदमी है वह उसमे आते है और ठहरते है। मै मानती ह कि इसकी जरूरत है, लेकिन इसके अलावा हमारे मुल्क मे उन होटलां की भी जरूरत है जो कि कम्परेटेविली मस्ते हो म्वच्छ हो, माफ हो और जिन होटलों में मध्यम वर्ग के ब्यक्ति भी रह सकें, वह उनमे ठहर सके, वहा आ सके और देख सके। कम से कम जो स्युर्देश्य है, यूथ है वह आ सके और अपनी ट्रिज्म की इच्छाको पुरी कर सके। इमलिए हमे इन ल≆जरी होटलो के साथ-माथ सस्ते होटलो के लिए भी अध्योजन करना चाहिए।

उपसभापति महोदय, इस टूरिज्म के साथ

ही साथ वाइल्ड लाइफ का सवाल जुडा हुआ है। कई जगह हम टाइगर्स को दिखाने के ਲਿਹ आयोजन करते है, कई नेशनल पार्क भी कायम किये हैं, सैक्चुअरीज भी है लेकिन आज उनकी स्थिति क्या हो रही है। कानून के द्वारा वाइल्ड लाइफ को मारने के ऊपर प्रतिबन्ध लगे है, टाइगर नहीं मारा जा सकता, पेथर नहीं मारा जा सकता है लेकिन असली स्थिति क्या है? ये मारे जाते है, इनका प्वायजनिग होता है, जहर मिला कर के जानवरों की हत्या की जाती है। गिर फारेस्ट का एक्सोडेन्ट आपको माल्म ही है कि पीने के पानी में किसानों ने चहे मारे जाने वाली दवा मिला दी और उससे गिर फारेस्ट का शेर मर गया था। इसी तरह की और भी घटनाये होती है। आप जानते है कि शेर एक जानवर को मारता है तो एक दफा खाकर के फिर छोड़ कर चला जाता है। अब कई लोग आते है और उसमें इस तरह की जहरीली दवा मिला देते है, जैसे कि चूहे मारने की दवा मिला देते है और उसके खाने पर शेर मर जाता ह और फिर उमकी खाल को बेचा जाता है। तो इस तरह से ट्रेड किया जाता है। उपसभापति जी, वाइल्ड लाइफ के सम्बन्ध म बोलते हुये मै हिरण की तरफ भी आपका ध्यान दिलाऊंगी। राजस्थान मे जो काला हिरण है, ब्लैक बक्स का स्पेसिमेन है, वह अब एक रेयर जानवर रह गया है। पहले वहां पद्रह-पंद्रह, बीस-बीस की टाली में बहत से ब्लैक बक्स घुमते थे लेकिन अ.ज वह एक दूर्लभ चीज हो गई है। हाला कि सरकार ने उनके मारने के ऊपर रोक लगादी है और इसके लिए सजा दी जाती है। लेकिन अभी दो साल पहले कस्टम के ऊपर एक चीज की गठरी पकडी गई और उसमे हिरण की पछ निकली, क्योंकि वह बाहर एक्सपोर्ट कर रहे थे और वह भी थोडी बहुत नहीं कई किलों में।

क्स्टम बालों ने यहां के जु के इनचार्ज को बूला कर के पूछा। उन्होने बताया कि यह हिरण की पूछे हे और राजस्थान के हिरण की पछे है। इस प्रकार कई, सैंकड़ों की तादात में

[श्रीमनी लक्ष्मी कुमारी चूडावत]

हिरन मारे गये लेकिन आज तक किसी ने यह पना नहीं लगाया कि किसने इन हिरणों को मारा, किसने एक्सपोर्ट किया। इस प्रश्न को कम में कम दो बार राजस्थान असेम्बली में मैंने उठाया, लेकिन कुछ नहीं हो पा रहा है। जिस जानवर के मारने के ऊपर प्रतिबन्ध लगा रखा है— शायद 10 साल की सजा है— उस हिरण का मास घर-घर में औरतें ले जाकर घूमती है यह कह कर कि हरिण का मांस ले लो। तो यह स्थिति है कि एक तरफ कानून बनाए जा रहे हैं लेकिन उसका पालन किस तरह हो रहा है यह मैं सदन के सामने रखना चाहती हूं। इसके ऊपर टूरिज्म से जुडा हुआ है वाइल्ट लाइफ बोडं। मैं चाहती हूं कि वह इन वातो पर सख्ती से अमल करे।

उपमभाध्यक्ष महोदय, इसके साथ ही साथ मै गाइडम जो रखे जाते है, उनके बारे मे कहना चाहॅगी। गाइडम जो रखे जाते है उनको ट्रेनिग दी जाती है, कोचिंग की जाती है, सब कुछ होता है, लेकिन धाखिर गाइड अपनी इस ड्यूटी को कहातक अदाकरताहै ? जो कुछ उनको रट रटा कर थोडा बहुत याद ग्रा जाता है वह लोगो को बता देते है—इस साल में फला चीज बनी थी, इसको बनाने वाला वह था, इस वनत यह साम्राज्य था-कृछ गिनी गिनाई बातो को रट-रटा कर ये गाइड लोग टुरिस्ट भो जवाब दे देते है। लेकिन आप जानते है बाहर से जो टुरिस्ट आते है, उनमे से कुछ जनंलिट्स्स भी होते है, डिप्लोमेट भी होते है, बुद्धिमान भी होते है, कई प्रकार के लोग होते है। वे जब देखने आते है तो पचास तरह के क्वेश्चन करते है और उनका माकूल जवाब गाइड नहीं दे पाता है, ऋटशंट जवाब दे देता है, इधर-उधर कही से गढ देते है और उन बातों का इम्प्रेशन बाहर वाली के दिमाग मे ऐसा बैठता है कि वे कई तरह की गलत बाते हमारे मुल्क के बारे में लिख देते हैं। ऐसी एक दो पुस्तके मैंने पढी, विदेशी जर्नलिस्ट महिलाग्रो की लिखी हुई और उनमे जो बातें लिखी थी, उन्हें पढ कर हसी भी आती है और साथ ही गुस्सा भी आता है कि इस तरह की बाते हमारे गाइड लोगों से मालूम करके मनमानी ढग से, अजीब ढंग से लिख दी जाती है। तो मेरा निवेदन है कि हमारे जो गाइड्स है वे चिक हमारी सस्कृति के एम्बेसेडर बन जाते है, लाखों लोगो से सम्बन्ध होता है जिनको वे कई तरह की बाते बताते है, इसलिए जरूरी है कि हमारे गाइड्स को चुना जाय तो वृद्धिमान लोगों मे से चुना जाए, उनको ट्रोनिंग दी जाय और जब कोई बाहर का आदमी हमारी आ कर हमारी माइथालाजी के ऊपर प्रकृत करे तो वह उसको सतुष्ट कर सके, हमारी हिस्टी के बारे मे पूछे तो सही तौर से बता सके, और इसी तरह से हमारी सोसाइटी के बारे में या कोई पोलिटिकल प्रकृत करे तो सतोषप्रद उत्तर दे सके। कम से कम इतनी अच्छी ट्रेनिंग हमारे गाइडस का मिलनी चाहिए। महोदय, असल मे अभी जो हमारे गाइड्म है, उनका इन्टरेस्ट केवल यह रहना है कि ट्रिस्ट को उन दुकानों में शापिंग के लिए ले जाएं, जहां से उनको कमीशन मिलना है। उन स्थानों में नहीं ले जाएगा, जैसा कि मैंने अपने अनुभव से देखा है, जैसे कि हमारे गर्वमेट के एमपोरियम होते है, उनमे ट्रिस्ट को नहीं ले जाएगा, उन्हीं प्राइवेट पार्टीज के पास ले जाएगा जो गाइड को कमीशन देते है। तो इसके बारे में हमें सोचना है और देखना है कि इन गाइडो के द्वारा हम बाहर से आने वालों के सामने अपनी अच्छी इमेज रख सके।

इसके साथ मै एक प्रश्न मदन के सामने और रखूगी—यह टुरिज्म से इतना वास्ता नहीं रखता जितना अपने एक्सटर्नळ अफेयसं के माथ रखता है। अभी मैने आँकड़े देखे कि 3 लाख के करीब टुरिस्ट बाहर से आते है, कई मुल्कों से आते है। लेकिन एशिया से जो

हमारा अपना महाद्वीप है, उन 3 लाख में सं मुशकिल मे 70 हजार आदमी एशिया मे हमारे शूलक में आते है। इसका क्या कारण है ? जो हमारे पडौस के भल्क है उनके और हमारे बीच मे आम-व-दरफ्त ज्यादा से ज्यादा होना चाहिए, हर तरह का सम्बन्ध होना चाहिए, लेकिन हम अपने पडौसी खास कर एशिया के मत्कों के ट्रिस्टों को अपने यहाँ एट्रेक्ट नहीं कर पाये हैं। केवल यह ट्रिस्टो का ही सवाल नहीं है, हमारे यहां में जब भी कोई पैकेज प्रोग्राम बन्ते है बाहर जाने के लिए तो केवल यूरोप और अमरीका के लिए बनते हैं, एणिया और अफ्रीका के महको के लिए नही वनते। हमारे यहा से डेलीगेशन जाएगे तो उन्ही मुल्लो में जाएगे। पड़ौस के मल्को मे नहीं जाएगे। मझे अपसोस है कि आज से 500 माल पहले जब आवागमन के इतने साधन नहीं थे, उस बबत हमारे लोगों को, हमारी जनता को ईरान की जनता के बारे मे ज्यादा मालूम था, बगदाद की जनता के बारे मे ज्यादा मालुम था, हमारे इंडोनेशिया, जावा, सुमात्रा से ज्यादा सम्बन्ध थे जबकि आज आवागमन के इतने साधन होने के बाद भी इन मल्को की जनता के साथ हमारे आपम में किसी तरह के सम्पर्क नहीं है, हमें उनकी बातों के बारे में जानकारी नहीं, वे हमारे दारे मे जानते नहीं। मैटरिज्म को केवल विदेशी मुद्रा कमाने वा साधन ही नहीं मानती, इससे दो मूल्वो ने बीच मैत्री बरती है, मैत्री बनने वे जो फायदे मिलते है, उनसे हमारे डिप्लोमेटिव काम निकलते है, राजनीतिक लीडर णिप मिलती है। इन बातो की कीमत बहुत ज्यादा है। इसलिए मेरा नम्र निवेदन है कि हम अपना ध्यान पडौसी मृत्को के बीच अधिक से श्रिधिक मेबी सम्बन्ध स्थापित करने में लगाएं। हमें इस प्रकार के पैकेज प्रोग्राम बनाने चाहिए, इस तरह के डेलीगेशन भेजने चाहिए जो पडौंगी मुल्को मे मे जाए, हमारी श्रसली स्थिति उन्हें बताए और इन मूलको के साथ हमारे अच्छे रसूख मायम हो

इन सब बातों को ग्रापकी सेवा में रखते हुए, आखिरी मे मै यही कहंगी जैसा कि हमारे मिनिस्टर टूरिज्म ने कहा है। एक नेशनल द्ररिज्म बोर्ड कायम करने के लिए मेरा भी यही निवेदन है कि शीघ्र से शीघ्र इस प्रकार का बोर्ड कायम किया जाय, जिसमे सेन्टर, स्टेट्स और प्राइवेट पार्टीज से मिल कर इस तरह से काम करे कि दूरिस्ट लोग ज्यादा सं ज्यादा आए, विदेशी मुद्रा तो हम कमाएं ही, लेकिन उसके साथ-साथ हम अपने देश की इमेज दुनिया के मुल्को मे भ्रच्छी तरह से प्रोजेक्ट कर सके।

श्री ना० कु० शेजबलकर (मध्य प्रदेश): उपसभाध्यक्ष महोदय, जो समय मेरे लिए निर्धा-रित है उसके हिसाव से ही मैं ग्रामा निवेदन करूंगा। सर्वप्रथम जो प्रश्त हमारे मानने उप-स्थित होता है वह यह है कि क्या गत 25 वर्षों मे जो भारत के अन्दर प्रगति हुई है वह मन्नोपप्रद है, बया आज समाज के प्रत्येक आंग के व्यक्ति को सन्तोप है कि हमारा भविष्य हम उज्जल पाते है, मुभ्ने बड़े खेद के माथ यह कहने के लिए बाध्य होना पड रहा है कि चाहे काइनकार हो, चाहे बडा भारी इंडस्टियलिस्ट हो, चाहे वह एक विद्यार्थी हो, चाहे वह सेना का एक कर्मचारी हो या किसी अन्य मण्ठन का कर्मचारी शाज उसको अपने सामने एक अन्धकार मा नजर आता है, उसकी लगता है कि मेरा भविष्य उज्जवल नहीं है। विचार वरंकि वल के जो यूवक है वे ही हमारे पश्चात उस राष्ट्र के वर्णधार बनगे, उनके मन मै आज अपने देग के भविष्य के वारे में क्या कोई ऐसा स्वण स्वष्त है या उनके मन मे निराशा ही निराशा है। अगर इसका उत्तर यह है कि उनके मन स निराशा है तो हमको इन तमाम नारो दा होड कर और प्रगति की जो लम्बी लम्बी वाने कहते है, उनको एक बार भूल कर एक मिहाब-लोकन करने की आवश्यकता है, विचार करने की आवश्यकता है और इसके कारणो की खोज करने की आवश्यक्ता है।

[श्री ना० कृ० शेजवलकर]

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अभी अनेक विषयों की लोगों ने चर्चा की किसी ने ट्रिजम पर बहुत जोर दिया, किसी ने हैल्थ के बारे में बताया कि इसके बारे में हम बहुत पीछे हैं, किसी ने और कमियां सामते रग्वी, लेकिन मैं सबसे पहले अपने आपके लिए एक प्रश्न उपस्थित करता है कि क्या हम वास्तव में गलत दिशा में तो नहीं जा रहे हैं ? कोई हमने सही दिशा अपनी निर्धारित की है क्या ? 1960 मे जो इ डेक्स था उससे आज की कीमतों का इंडेक्स जो है वह 216 के परिमाण मे अधिक बढ गया है। अभी मेरे ही दल के पूर्व वक्ता श्री जगदीण जी ने बताया कि गरीवी जो है वह बढ़ रही है। गरीबी घटी नही है। गरीबी हटाने के लिए ग्राज मुख्य जिन बातों की ओर ध्यान आकियत किया गया वे दो तीन बाते है। पहला नारा तो यह लगाया गया कि प्रीवी पर्स हम समाप्त करेंगे और इसके कारण देण के अन्दर की विषमता समाप्त हो जायगी । प्रीवीपर्स समाप्त हो गई । हमने उस समय कह दिया था कि इससे गरीबी समाप्त नहीं होगी क्योंकि केवल 40 करोड रुपये की बचत से कौन सा बड़ा मारी परिवर्तन आने वाला है। उसके बाद अव दूसरा एक नया प्रयोग हमारे सामने किया जा रहा है और वह है जमीन की सीमाओं के निर्धारण करने का और शहरी सम्पत्ति की सीमानों के निर्धारण करने का। मैं एक बात स्पष्ट कर देना चाहना हूं कि मै इनमें से किसी का विरोधी नहीं हूं। लेकिन आज केवल नारे के रूप मे यह बात सामने आई है। आज यह बात भी नहीं है कोई दावा कर सकता है कि उसके कारण गरीबी हटेगी। एक और भी नई बात वैसे वास्तव मे शुरू है और कल आगे चल कर वह बात म्राने बाली है कि जितनी ये बड़ी बड़ी मानोपलीज की इण्डस्ट्रीज है, इनको समाप्त कर दो। यह एक नारा भी हमारे सामने आ रहा है। मानो-पलीज की इण्डस्ट्रीज को खत्म कर देने से क्या गरीबी समाप्त हो जायगी। मैं फिर यहा पर यह स्पष्ट कर देना चाहता हूं कि मैं मानोपलीज

के पक्ष मे नहीं हं। कोई एक बड़ी भारी विष-मता अपने समाज के ग्रन्दर या अपने देश के अन्दर बनी रहे इसका पक्षपाती तो मैं नहीं है। हमारे दल के कार्यक्रम मे यह बात स्पष्ट कर दी गई है कि किसी भी एक व्यक्ति की आमदनी कम से कम जो हो उससे किसी भी एक व्यक्ति की ो अधिक से अधिक आमदनी हो उसका परि-माण 1 और 20 से अधिक नहीं होना चाहिए, उसके बाद भौर भी सणोधन करके हमने यह कर दिया है कि वह परिमाण 1 और 15 से अधिक नहीं होना चाहिए। इस प्रकार उसको निर्धारित किया गया है। यह बात बिलकूल सही है कि विषमता के काण्ण आज एक बात तो कहनी चाहिए कि लोगों के अन्दर थोडी थोडी जागति तो आ गई हैं और वे स्वय अपने अधिकार एक माला में समझने लगे है। इसके कारण जो विषमता है, वह विषमता उनके सामने ज्यादा स्पष्ट रूप से उनको दिखाई देती है।

Bill, 1972

और भी एक उदाहरण मै आपके सामने रखना चाहता हं। चाहे वे प्रिविलिजेज मेम्बर आफ पालियामेट के हों, चाहे राजाओ के हो. आज सर्व साधारण जनता को वे प्रिविलेजेज पसन्द नहीं है और वे उनको दूमरी दृष्टि से देखते है। यह जो बात है इसकी ठरफ हमारा सबका ध्यान बंटना आवश्यक है। हर व्यक्ति ग्राज स्वतवता की साम में इस बात को अनुभव करने लगा है कि वह दूसरे किसी व्यक्ति से कम नहीं है और भारत में वह समान अधिकार रखता है। इसलिए जब वह समान अधिकार रखता है तो उसके लिए अवसर भी समान होने चाहिए, यह उसे आज अहसास होने लगा है। यह सब होने के बाद जब वह यह देखता है कि उसको दर दर की ठोकरे खानी पडती है तो वह वहत ज्यादा निराश हो जाता है। मैने जैसा कि कहा कि ग्राज अनएम्पलायमेट की समस्या है। इसके बारे में चर्चा बहुत हो चुकी है और मैं इसके ऑकड़ों में जाना नहीं चाहता। लेकिन मैं यह पूछना चाहता हं कि सरकार ने इसके बारे मे क्या कदम उठाना तय किया है। आप मानोपलीज की इण्डस्ट्रीज को खहम करना

Appropriation (No. 3)

चाहते है श्रीर पब्लिक सैक्टर मे आप बड़े बड़े कारखाने लगाना चाहते है। मुझे इसमें कोई श्रापत्ति नहीं है। लेकिन मेरा इस सम्बन्ध मे एक निवेदन है और आप इस पर विचार की जिये कि क्या आपकी इस नीति के कारण नये कार-खाने लगने बन्द नहीं हो गये या कम नहीं हो गये क्यों कि आज अस्थिरता का निर्माण हो गया और अस्थिरता का निर्माण हो गया यह कहने के बजाय यह भी है कि आप ही स्वय उनकी स्वीकृति नहीं देते। और नये कारखाने नहीं बनते, पब्लिक सेक्टर के अन्दर, आज करोडो का घाटा है, तो जो हमारे नये युवक है, नये इंजीनियर है उनको किस प्रकार जीविका का साधन मिलेगा। आप पिछले दस वर्ष के आकडे उठा कर देखें और उसके पहले दस वर्ष के आकड़े उठा कर देखे तो आपको पता लगेगा कि प्राइवेट सेक्टर में जो तमाम कारखाने खले. उसमे उनको इम्पलायमेट मिला और जो पब्लिक सेक्टर में कारखाने खुले उनमें करोड़ो रुपयों का घाटा है और नये एम् लायमेट की वहा कोई गुंजायश नहीं है। इसके साथ साथ पब्लिक सेक्टर का जो एक नारा है उसके लिए या तो हम में इतनी सामर्थ्य होनी चाहिए कि हम उसका ठीक प्रकार से संचालन कर सके और उसमे हो रहे घाटे को समाप्त करे और अगर हममे यह मामर्थ्य नही है तो आप एक प्रकार से अपनी डिफीट को स्वीकार करे। इस साधारण तथ्य को स्वीकार कर ले कि एक व्यक्ति चाहे वह हिन्दुस्तान का हो या बाहर का हो, उसके लिए उसका स्वार्थ पहले है और उसके अनुसार ही उसको कार्य करने दिया जाय, अर्थात आप प्राइवेट सेक्टर को कार्य करने दीजिये। इससे कम से कम देश की हानि तो नहीं होगी, लोगों को कम से कम इंप्लायमेट तो मिलेगा। मैं मानता हू कि यह दूमरी बात अच्छीनही है और उसके कारण कुछ ग्रधिक लोग करोड़पति बन जायेगे, लेकिन उससे श्रनइंप्लायमेट तो कुछ कम होगा। लेकिन आज हम इन दोनों में से कोई एक चीज भी नहीं कर पारहे है और इसका कारण स्थिति दिन प्रति दिन खराब होती जा रही है। मुझे पता है कि जो बड़े बड़े कारखाने चल रहे है पढ़ितक सेन्टर मे हैवी इ जीनियरिंग और स्टील आदि के उनमे अभी तक स्टाक भं। नहीं लिया गया है, स्टोर्स का हिसाब किताव भी नहीं मिलाया गया है। ग्रगर वह मिलाया जायेगा तो मैं समझता हैं कि करोड़ो रुपये का उसमे घोटाला मिले । वह भी हमारे सामने नही आ पाया है। अभी तो यह कागजी घाटा दिखाया जा रहा है। तो यह विचार करने की बात है। आज हमारे युवको के सामने कोई आदर्श भी उपस्थित नही किया जाता जिसके कारण उसमे त्याग करने की प्रवृत्ति का निर्माण हो। मैं निवेदन करूगाकि महात्मागाधीनेकम सेकम एक आदर्श तो हमारे सामने रखा और उन्होने कहा था कि हम अपनी गृद्ध स्वदेशी वस्तुओं का उप-योग करेगे, विदेशी वस्तुग्रो को जला डग्लेगे। मै पूछना चाहना हु कि हमारे ग्रन्दर क्तिने लोग है, माननीय सदस्यों से प्रार्थना करना चाहता हू कि ये विचार करे कि कितने लोग है जिनको आज भी फारेन आर्टिकिल्स के लिए केज है। हम आते है और बताते है कि यह फारेन घडी है, कोई कहता है कि हमारे पास इ पोर्टेड टेली-विजन है, कोई बताता है कि हमारे पास इपोर्टेड रेडियो है, कोई वहता है कि मेरे पास इम्पोर्टेड कार है, और ऐसा कह कर हम गर्वे अनुभव करते है। मैं **म**मझता हू कि यह हमारे लिए लज्जा की बात है कि हम अपने देश में इस प्रकार की वस्तुओं का निर्माण नहीं कर सके और विदेशी वस्तुओ पर गर्व करते है। यह भ्रच्छी बात नहीं है। और इसलिए जो लोग हमारे अपनो मे से अपने को राष्ट्र का कर्णधार मानते है, उनके लिए मैं कहना हूं, क्योंकि माधारण नागरिक के अन्दर ऐस मनोभाव होन। अस्वाभाविक नहीं है, उनको इस बारे में विचार करना चाहिए। आज आवश्यकता इस बात की है कि इस प्रकार की जो वस्तुए है उनका प्रयोग रुकना चाहिए, ऐसी जो ब ते है उनके प्रति आप मे घोर रोष और कोध उत्पन्न होने की आव-श्यकता है, लेकिन यह होता नहीं। तो अगर

[श्री ना० कु० शेजवलकर]

दिल्ली में टेलीविजन लेकर बैठेगे तो हमारा लडका गाँवो मे जाकर डाक्टर क्यो बनने लगेगा। वह भी चाहेगा कि मेरी पोस्टिग दिल्ली मे हो जाय और हम एयर कडीशन्ड कमरे में बैठे। फिर काइनकार खेती क्यो करेगा, क्यों वह देहात में तपने जायेगा। लेकिन आज हिन्द्रस्तान मे ऐसा कोई एटमास्फियर नही है. ऐसा कोई वातावरण नही है कि जिसके कारण लोगो मे इस प्रकार की भावना का निर्माण हो. जिससे लोगों के अन्दर कुछ करने की भावना आये, कुछ प्रेरणा उत्पन्न हो, ऐभी कोई स्थिति नही है। मैं चाहता हू कि यह वायस जो एड-मिनिस्ट्रेशन मे भी फैला हुआ है वह समाप्त हो। मै इस बारे मे अधिक चर्चा नहीं करना चाहता। परसो एक प्रश्न था ममाचार पत्नो के बारे मे। न्यू ऐज को मागे हए कोटे से ज्यादा दिया जाता है और बाकी को 60 परसेट से कम कोटा दिया जाता है उसका उत्तर नही दिया गया जो कोटा उन्होने मागा था उसस ज्यादा कोटा एलाट किया गया...

श्री महावीर त्यागी (उत्तर प्रदेश) यह अगपकी उल्टी खबर है।

श्री ना० कृ० शेजवलकर लिखित उत्तर आया है, उसके आधार पर मैं कह रहा हूं। आइटम 28 है, पेज 7 पर, परसो प्रश्न के उत्तर में मैने कहा था कि माग की गयी थी 40 की और दिया गया है 40 14 और इसके अलावा एक रेडियेस पेपर भी है...

श्री महावीर त्यागी किस पार्टी का पेपर है[?]

श्री ना० कृ० शेजवलकर: भूपेश जी का पेपर है, कम्युनिस्ट पार्टी का पेपर है। तो हम चाहते है कि बाकी राजनीतिक दल भी हमारे साथ सहयोग करे, इसमे हमारा समर्थन करे और देश के निर्माण में हमारा पूरा पूरा सहयोग करे। तो मैं प्रार्थना करना चाहता हूँ कि ग्रगर देश में डेमोके सी को जिन्दा रखना है तो क्या

यह आवश्यक नहीं है कि इन बातो पर अमल किया जाय। मान लीजिए कि चुनाव की बात भी हमने मान ली, इसको छाडिए, एवीथिंग इज फेयर इन लव एण्ड वार, लेकिन एलेक्शन भी हो गया तो चुनाव समाप्त होने के बाद इस स्तर पर आ जाय और जो एक नीचा, गिरा, हुआ, स्तर है उस स्तर से ऊपर उठ कर एक दूमरे मे विश्वास सम्पादन करने का प्रयत्न करे लेकिन वह नजर नहीं आसा है और जब कोई बात कही जाती है तो विरोध के रूप में गलत भी बात हो उसका समर्थन करने के लिये कहीं जाती है। (Time bell rings)

हमारी राजस्थान की बहन ने वहां बहुत अच्छा भाषण दिया कि दूरिज्म मे यह होना चाहिए, वह होना चाहिए, लेकिन उन्होंने यह नहीं कहा कि टूरिज्म की डिमाँड के बारे में मैं अपना विरोध प्रकट करती हूँ, वह सब कुछ कहती है लेकिन उसको सपोर्ट जरूर करती है। तो ऐसी बाते हैं और मैं समझता हूँ कि इसके बारे मे रिट्रास्पेक्शन करने की जरूरत है और देश का भविष्य तभी उज्जवल हो सकता है जब कि जिनके ऊपर कल भार देने वाले हैं उनके अन्दर आकाक्षा पैदा हो और राष्ट्र के भविष्य के बारे मे उनके मन मे सपना जगाये तभी हम कुछ कर सकते हैं। मैंने पहले ही कहा था कि समय कम है और मैं अपका बहुत बहुत आभारी हूँ कि आपने मुझे इतना अवसर दिया।

SHRI BABUBHAI M CHINAI (Maharashtra) Mr Vice-Chairman, Sir, I am thankful to you for giving me an opportunity to speak on the Appropriation Bill On this occasion, I would like to confine to problems in the way of achieving self-reliance

You are aware that foreign ventures in India are innumerable and quite often unknown even to the highest authorities. They are either wholly-owned subsidiaries registered as Indian companies, or as subsidiaries registered in India or Indian companies in which foreigners have more than 10 percent shareholding which even facilitate interference in management and and gui-

dance as well as dependence, or as partnership open or hidden with nationals or as unregistered collaboration or consultants agreements etc. These entail a large amount of remittances from here either directly with the consent and knowledge of the Reserve Bank of India or quite often through different methods and techniques which need to be carefully investigated and try to be checked Perhaps you may attempt to find out the total remittances by way of dividends, royalties, head office supervision charges, technical fees, share of research and development expenses, alone with remittances made by foreigners as permitted under the rules of the Reserve Bank of Such a study may bring out the India names and details as heretofore mentioned and certainly will indicate the many more tin es exodus of previous foieign exchange from our land for such and similar purposes compared to the very feeble contribution made to our GNP A typical instance of this is the remittance of Colgate Palm-Olive, the issue of which was raised in Parliament recently

Many foreign companies with very small capital structures and investment but through huge borrowings from our hard earned savings and the credit institutions remit large amounts eg. Binaca Tooth Paste (Ciba), chewing gums and gripe water made by Warner Hindustan or Lozenges and pastiles, Vicks made by Richardson and Hindustan and various other wholly-owned foreign companies operating in India are for consumer products, and quite often, are purchased locally but are distributed under the brand names after little packing or bottling being done. This is contrary to the basic ideas of adding to production in the country Typical instances are (1) Wander Ltd and associate of Sandoz manufacturing 'Ovaltine', making (2) Beecham (India) Pvt Ltd kruschen salts, (3) John Wyeth & Brothers Ltd getting their products made through Geoffrey Manners and Co, Itd and distributing it through them, (4) ICI India Ltd distributing many local made products, (5) Hindustan Milk Foods Ltd, manufacturers of Horlicks malted milk distributed through EID-Parry, a company registered in the U K, (6) Food Specialities Ltd, a subsidiary of Nestles, and (7) Nicholas Aspro (India) Ltd.

A number of foreign companies only trade on their brand names and actually do nothing but distribute goods generally made in factories owned by Indians, for example, Singer Sewing Co of USA distributing Meiritt Machine manufactured in Ludhiana and purchase Computers made by NELCO, a Tata company, ICI India Ltd distributing Barium Chemical products of an Indian com-This is definitely and distinctly in contravention of section 18 A of the Foreign Exchange Regulation Bill at least so far as the spirit of that is concerned. This is cir cumvented by these foreign firms buying these goods on a principal to principal basis

Many Indians having recently taken up citizenship of foreign countries particularly after 1945 set up or buy companies registered in UK or USA or Switzerland and operate such companies Ouite often some of the assets of such companies registered abroad and functioning in India are sold and the proceeds thereof are said to be permitted to be remitted abroad e g. Poonamide Tea Co owned by a hereto-fore born and bred Indian national requiring British nationality, Brahmaputra Tea Co registered in the UK and owned by Mundhia for various manipulations and purchases abroad, Assam Trading Co registered in the UK and utilised for certain manipulations, EID-Perry Ltd registered in the UK but operating entirely in India having more than 75 per cent of Indian shareholders.

The irregular foreign exchange transactions are mostly done through foreign nationals who really are Indians and have been boin and bred here but have acquired foreign nationalities. In this connection I would like to suggest that a small Committee be appointed to probe into this problem, and I am sure very revealing facts would come to light.

I would also like to say something arising out of the Wanchoo Committee Report so far as this particular subject is concerned. I am not going to touch the Wanchoo Committee Report as such. A good deal of thought and consideration was evoked particularly after the Wanchoo Committee Report of foreign exchange losses. There were various estimates and they were largely attribued to under-invoicing and

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[Shri Babubhai M. Chinai]

over invoicing. However there are a number of other features which are stated to be of a very high order and lead to leakages at least to anything up to a thousand crores. This is largely connected with and guessed out because of—

- (a) Wool imports totalling over Rs. 375 crores;
- (b) Import of luxury goods totalling Rs. 150 crores;
- (c) Foreign travel estimated to be of the order of Rs. 50 crores to Rs. 100 crores;
- (d) Transfer of assets estimated at Rs. 100 crores;
- (e) Loss through insufficiency of exchange earnings out of tourists estimated at about Rs. 50 crores;
 - (f) Invisible exports Rs. 50 crores.

Has the Government any data or details of Indian nationals who still retain their Indian nationality and pass-port and are residing abroad for any length of time? Could any details of their activities, earnings, savings, etc. be available to Government; if not, why not? Is there any permission for such Indians to maintain foreign accounts not only of their own but of other connected parties including family members resident in India? And if so, what are the rules and regulations for keeping a check on the same? Are such Indian nationals resident abroad liable to any taxation on savings and hidden resources or assets in foreign countries and what system is adopted to examine their assets in foreign countries? What are the checks on assets of such Indian nationals resident abroad who own different type of assets of immense value in India? Is there any special detection branch or system to examine whether any of the earnings of such assets of Indian nationals resident abroad are sent out by any extraordinary channels? If not, why not?

Are there details of Indian nationals born abroad? Is it not a fact that some

Indians so arrange that their junior members are born abroad? What are the special checks on Indian nationals who are born abroad and who are entitled to foreign passports and even carry such passports in addition to their Indian passports besides enjoying all the privileges of a normal and natural Indian citizen? Is there estimate of or check on assets owned by Indian residents born abroad who normally are residing and claiming Indian domicile and enjoying all the Indian privileges? Is there any statement of details of such Indian nationals? What are the special checks on such Indian nationals who have acquired foreign citizenship since Independence and are not only acquiring foreign assets but are openly having foreign accounts etc. ? Is there any special permission required by such Indians will have acquired foreign passports and nationality for acquiring assets in India, maintaining accounts in India, travelling to India and foreign countries, taxation, etc.?

How many companies registered abroad have large majority assets in India? many such foreign registered companies are controlled by Indian residents? Is it a fact that there are a number of tea companies registered in U.K. most assets of which are in India and are controlled by Indian nationals? What are the safeguards against abuse of such legal organisations operating in foreign countries? What precautions are taken for checking the accounts of companies registered in foreign countries but directly or indirectly controlled and owned by Indian nationals? Mundhra Brahmaputra Tea Co. Ltd. registered in U.K. facilitated many operations; EID Parry registered in U.K., most assets held in India and majority share-holders Indians; Subsidiary Co. Parry Marry Ltd. operating for exports. What check on the same and whether there are any leakages therefrom? Veeraswamy Restaurant owned by Indian national holding Indian passport who is also operating and controlling directly or indirectly a number of other companies in India? Any restriction on borrowings by such Companies. and are the majority controlling shareholders Directors? How many complaints have been registered abroad and owned by Indians without any proper authorisation? Is it not a fact that investments in such companies are permitted for no valid

reasons? United Breweries holding shares abroad-How are permissions for such in vestments in companies granted and what are the criteria for the same? C P Manganese Co. recently acquired by an Indian nat onal with foreign passport, Estates and Agencies Co Ltd. registered in UK, etc

Is there any method or system to find out or track any such companies or partnerships established by Indian residents? Is it not a fact that consignments particularly of jute are sent to small such companies ownership of which is not traceable? A jute Co consiged to USA company stated to be owned by an Indian national through bearer shares.

For historical or other reasons, how many of such branch offices exist in foreign lands? Are there details or data or check each year of the earnings and operations of such branch offices?

How many Indians are connected with Branch Offices of foreign companies operating in India? What are the earning of these branch offices and what system is followed to check whether there is proper reflection of actual earnings and observance of Indian laws ?

Are there separate statements maintained of professionals including laywers and auditors working on behalf of foreign companies operating in India? Is it not a fact that these professionals on various occasions go for consultations and suggestions to facilititate circumvention of Indian laws for the benefit of foreign corporations? Are there any figures of fees or earnings of professionals who have gone on such missions, and are the foreign exchange earnings duly and properly accounted?

Is it not a fact that many of the fore gn shipping lines give special facilities or rebates in foreign countries? Are there any methods of checking the same? it not a fact also that at least one Indian Shipping Line has ente ed into a victualling contract outside India? Are the contracts signed abroad by shipping companies for such a similar purpose subjected to special scrutiny?

sures taken to check many suspected methods of leakages of foreign exchange through this source? What success has been achieved through this source? What success has been achieved through the existing rules and regulations in this conrection and what are the other contemplated measures for the same?

What are the special privileges they enjoy? Is it not a fact that consignments on their names or on the names of their Embassies have been utilised or facilitated for many leakages of foreign exchange? What steps have been taken and what other measures are contemplated to prevent any abuse of Indian laws and rules through this fertile fleld for exchange leakage

I shall be grateful if Government would look into all these points which I have It will be beneficial for the country at large and there is every possibility of stopping these leakage.

Sir, I am thankful to you for giving me this time

SHRIB. T KEMPARAJ Mr Chairman, Sir, the Appropriation Bill that has been brought before the House contemplates an expenditure of twenty thousand, eight hundred and forty-nine crores, eighty-two lakhs and twelve thousand rupees towards defraying the several charges mentioned therein. It is a very good sum that has been contemplated for expenditure under several heads for developmental work One important point that we have to consider is every year the Government has to get these Appropriation Bills passed by both Houses of Parliament It is essential at the outset to know how this amount is spent, while spending has it been properly spent, has it been spent for the purpose for which it has been meant, las it lapsed, has it been with-held or has it been diverted to other purposes. That has to be checked

In regard to education it has been said that a new orientation will be given and there will be a change in the procedure to be adopted and that it will be taken up in As the hon Minister was the rural side pleased to say in this House, many of the Finally, Sir, what are the special mea- university students will be diverted and

[Shri B. T. Kemparaj]

they will be required to spend their vacation in imparting education to the rural population. They will be given intensive training in that respect. Here when the students go on vacation from the university and if their attention is diverted like that with any stipend or any other amenity like that given by the Government, then the university students will have little enthusiasm to give their attention to studies. They will be diverting their attention to get some monetary benefit Therefore, this kind of approach will not improve education. Every person in the country who is learned and intelligent and who knows something about the system of education is thinking in terms of having a rapid orientation of the existing system of education. As suggested by Mahatmaji we must Indianise the system of education. The foreign education which we have got is just like a factory preparing the students or the educated people to go in search of They can neither settle down in the rural areas nor can they stick to agriculture or any other profession. They always think in terms of going to the cities in search of employment. Therefore, this kind of education which has been imposed on us by a foreign country has to be given a new orientation whereby the students who come out of our universities should find that they are self-sufficient and they do not go in search of jobs. They should be able to earn their livelihood and they should be able to start their life on their own. This is my first suggestion.

As far as Industrial development is concerned, we are saying that impetus must be given to small-scale industries, but how far and how best are we giving encouragement to them? As stated by Mahatmatt, every village must be a self-sufficient unit and it should be self-contained. This is the approach which Mahatmaji suggested to us and economic growth and economic progress in the rural areas must have been achieved by this time. Even now, we are not thinking in those terms. We are thinking of public sector projects to be started, and heavy amounts must be spens for that purpose. That is a good idea. But at the same time, the subsidiary industries, the spare parts industries which will be auxi-

liary industries for the progress and development of those gigantic industrial sectors, they are not started. Wherever we think of starting a new industry, extensive lands there have been acquired and the agriculturists there will be made unemployed. Then, again, there will be a scheme to rehabilitate them, which will never see the light of the day. Therefore, while starting a heavy industry, simultaneously unemplovment starts. In that locality immediately-you will find-the slums come up and all the job-seekers will come there and settle. Neither do they get jobs there in those big factories nor do they get any opportunity to earn their livelihood but they will become members of the slums. There, again, the Government will have to think of slum clearance. Therefore, what exactly we are finding today is, we are not taking any matter seriously into consideration and trying to have a consolidated and wellplanned scheme just to give a final touch to the living conditions of the people either in the rural side or in the cities. And this kind of wavering views is leading to confusion. And whenever a scheme is thought of, a committee of experts is constituted and that committee takes sufficient time to go into the particular subject-matter, to find the pros and cons, the reasons, and then it gives the report. And the Ministry keeps that report for a considerable period. The report will be taken into consideration but after that no further action will be there on it. This is the practical experience that we are having.

Therefore, what I am suggesting is, whatever may be the subject-matter, that has to be taken into consideration and a final touch should be given. For instance, there are the slum clearance schemes throughout the country, which have been taken up But how best those schemes can be imp'emented that has to be considered Government say that crores and crores are needed for the removal of the slums. But at the same time, if the Government thinks of chalking out a plan to employ the uneducated, unemployed people in the tural side, then the problem of slums can be solved in the cities. Therefore, my suggestion would be that a rural employment scheme has to be taken up and given special consideration. The attention of the slum-dwellers, the uneducated people,

the class 4 people and such others must be diverted to the village side and they should be given incentive and opportunity to go and work in the rural side

The problems of irrigation and power are there We are thinking of having huge dams and projects, at the same time, we also want to solve the drinking water prob'em. This simultaneous taking up of these two things will not allow the Government to have sufficient amounts o be spent Either the drinking water well scheme in the rural side must be finished first and then these irrigational works should taken up, or any of these two should be completed first and then the other can be But it is necessary that the taken up minimum requirement of drinking water supply in the rural side must be taken up as a special cheme immediately.

Then, regarding small-scale industries, much of the assistance is given to those who are already well off and no p oper investigation is made for giving assistance to the beginners in the small-scale industry Sir, I have got so many instances where people have got so many facilities to get raw materials without starting any industry. They will just hang a board to show to the concerned officers just to get the licence You may also know of such instances They get the licence, they get the quota, but we see no small-scale industry there Therefore, such things must be taken note of seriously and put an end to If that is done, then I think the genuine cases will have a better chance of getting assistance and they will turn out production satisfactorily

About social welfare, the Department taking several measures for the welfare of the Scheduled Castes and Scheduled Tribes But does it really reach the deserving people? In the middle itself, the amount is allowed to lapse and it does not go to the benefit of these poor people As you are aware, Sir, in many of the cases where these amounts are allocated for construction of dwelling houses or for sinking of wells for drinking water purposes in Harijan colonies, the

amounts are not really spent At the end of the year, that is, 31st March, these amounts will lapse. This is the progress which we have seen so far In so many cases, schemes have been taken up in the beginning of the year, but the amounts have been allowed to lapse at the end of the Therefore, I request the Government to see that the amount is spent at any cost by the concerned authorities.

Bill, 1972

Then, I come to black money About this since morning so many suggestions have been made But to see that black money is not in circulation in the country, the Government should think of a new procedure of issuing the currency. This is the way to see that black money is curbed and the circulation of black money is put an end to And the circulation of black money should be put an end to. For that the change of currency is the first thing that should be done New kind of currency notes in the country should be introduced to put an end to the circulation of black money in several business circles and several other circles in the country. Crores and crores of black money is there in circulation among the business circles and other circles in the country Unless the change which I have suggested above in the issue of currency notes is thought of and brought about, black money will go on increasing and the value of the real money will go on decreasing and life in our country will become more and more miserable, much more miserable than what we are experiencing today Thank you

THE VICE CHAIRMAN (SHRIV B Is there any other speeker who RAJU) wants to speak now?

SOME HON MEMBERS: No.

THE VICE CHAIRMAN (SHRI V. B. RAJU). The House stands adjourned till 11 A M tomorrow.

> The House then adjourned at twenty one minutes past five of the clock till eleven of the clock on Wednesday, the 17th May, 1972